CENTRAL ADMINISTRATIVE TRIBUNAL CERCUIT BENCH LUCKNOW.

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INDEX_ SHEET
CAUSE TITLE T.A: 624/87 Of 108.
Name of the Parties Chandon Lal
Versus Union of India

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## Central A dministrative Tribunal

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#### GENERAL INDEX

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(Chapter XLI, Rules 2, 9 and 15)

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Clerk

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ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD 69 of 198 2

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# IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH, LUCKNOW.

WRIT PETITOON NO.

OF 1982

Chandan Singh aged about 46 years son of Guru-Charan, resident of village Rahimabad, P.O. Bijnor, District Lucknow.

---Petitioner

Versus

- 1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
- 2. Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow.

--- Opposite-Parties.

WRIT PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA.

The abovenamed petitioner respectfully states as under:-

1. That the petitioner was appointed as Khalasi on 4-3-1958 and has been working permanently since then under the opp-party no.2 without any complaint



Hon ble KS Varna J Hon-ble SS. Ahmad, J Admit France notice Softy 18 Smy 1731982 . I Big respect Twenty Allerte Prior Total Prima Correct but find Court-fee reporwill be made on receipt of lawer Court record. la time up 10 Papers filed. Copy of W. Co. hould also be filed. Soffe - Booch. Cosel of mand armus is sought Ausmotas 6-182 Han H. N. Selh, & Han. K. N. Goyal, J At the request of learned coursel for the potitioner list this potition for admission on 12 th of January, 482. In the meantine learned coursel for the potitioner may file supplementary affidant. In San January 6, 1982

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

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Dated of which Note of progress of proceedings and routine orders Date case is adjourned No. 9490 COldn to A. 483 PSUP-A.P. 30 Uch Nyalaya-25-1-82-(3516)-1982-50,000 (E) on. 94.60 CM In: TS Mis Jist this application for onders in the month of August

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

LUCKNOW BENCH, LUCKNOW.

C.M. An. No.

of 1982

W.P. No.69 of 1982

Chandan Lal.

Petitioner

Versus

Union of India and another

Opp-Parties.

#### STAY APPLICATION

In the above noted writ petition the petitioner respectfully showeth as under :-

- 1. That the petitioner is a IV class employee and according to rules he was fully qualified and eligible to appear at the test for promotion to the post of clerical grade.
- 2. That the petitioner was accordingly allowed to appear at the written test and he was declared successful vide order dated 22.6.77 embodied in Annexure No.2.
- 3. That the annexure no.2 contains the list of candidates who were declared successful in written test and their names were given according to seniority.
- 4. That the candidates mentioned in annexures 4, 5 & 7

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### IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHA BAD LUCKNOW BENCH LUCKNOW

Civil Misc. Appln. No of1982
In
Writ Petition No 69 of
1982



1eg & 51 Im 20982

Chandan Lal

Petitioner.

Versus

Upion of India & Another

Opposite Parties

#### PETITION FOR EXPEDITING HEARING

In the above noted case the petitioner most humbly and respectfully states as under:-

- 1. That the petitioner has prayed for a writ to order and direction in the nature of mandam us directing the opposite parties to declare the result of all the candidates from \$1.No. 53 onwards of annexure No. 2 and to fill in all the existing 28 vacancies from the candidates listed from \$1 No.53 onward of annexure No. 2.
- 2. That the above noted writ petition has been admitted and the opposite parties have been surved
- 3. That the opposite parties are threatening to hold a fresh selection for filling up all the 28 vacancies and of they succeed, the petitioner will suffer an irreperable loss.
- 4. That the balance of convenience lies in expediting the hearing of petition.

चीनदेश लाला

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Filed by S. L MS Presented by Shin S. KM is na Adv. List at before How'se Serier duige for orders Laul Lorl degr 20.982 Hon. D. W. Tha, J. Rejected in view of huge to pendency of old expedited cases. पालप करों हुआ और पालन करने जी तालिस How complied with and date of compliance

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#### ORDER SHEET

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Serial Number of

अपौल निर्देश आवेदन रजिस्टर में सं०

No. in Reference Application Register

अपील अनिकरण Appellate Tribunal

अपीलार्थी आवेदक

Appellant Applicant

अपीलार्थी आबैदक द्वारा

बनाम

Vs.

प्रत्यर्थी

TANO.624/87

W.P. 69-80

Chandan Lal

Union of India 2 others.

Applicant Applicant

ant

Respondent

प्रत्यर्थी द्वारा Respondent

बादेश की कम संख्या और तारीख Serial number of order and date

संक्षिप्त आदेश, निर्देश देते हुए, यदि आवश्यक हो Brief order, mentioning reference, if necessary पालन कैसे हुआ और पालन करने की तारीख How complied with and date of compliance

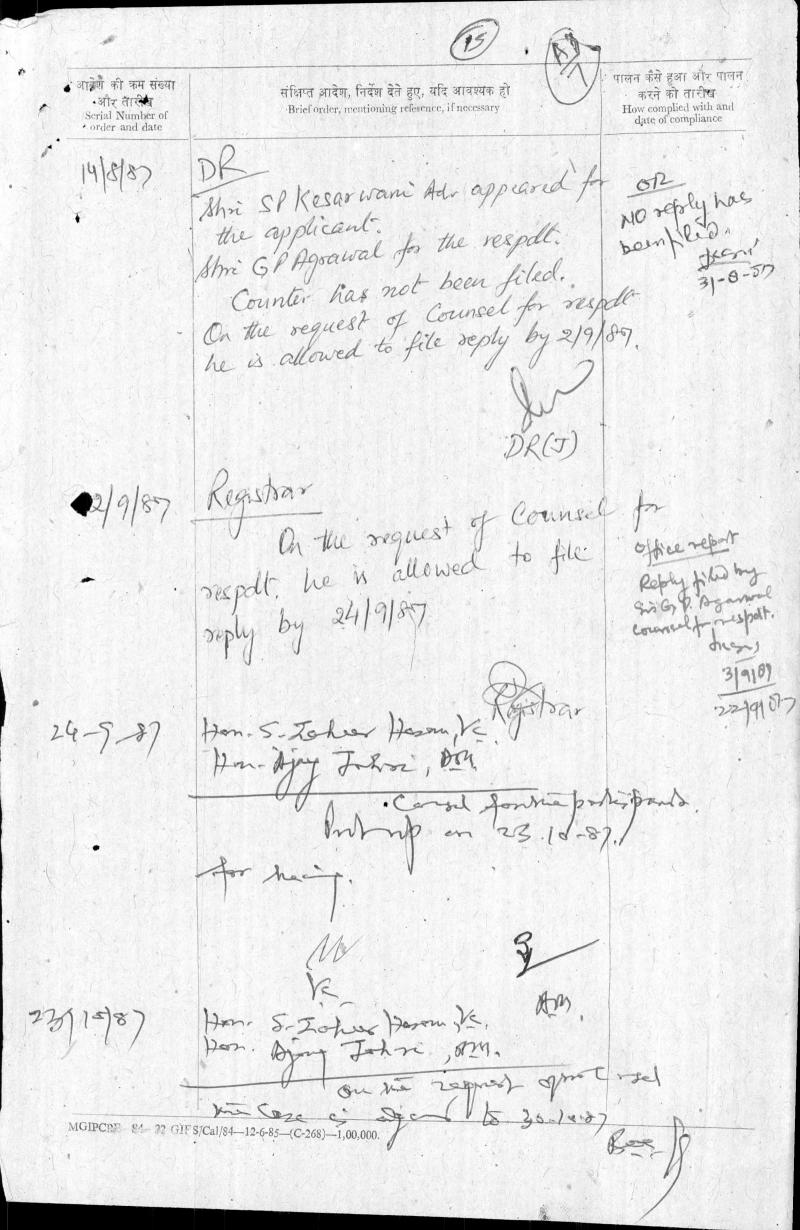
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TA 624/87(T) Chandan Lal Unia of Andia

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Hon Ajay John - - AM Hon GS Sharma - JM

Misc application dated 9-5-88 is in regard to the pooduction of certain records. Show of Agranal on behalf of the respondents states that he has already of the respondents states that he has already that the house states that the house some of the first that the house some of the first that the house some of the house states that the house some of the filed the letter indicating that their seconds are not available as indicated in letter deted 13-1-88 from Deputy Controller of Stores, Northern Railway, Alambagh - A copy of the same was also sorved a the bearned counsel for the applicant. The respondents are directed to-file an affidavit regarding non-availablability of the relevant records and also to file reply to the letter dated 9-5-88. The stay order granted by The High Court is vacated. Any promotions made with be subject to the final decision of this case. Reply may be filed within fifteen days and rejoinder can be filed within fifteen days theoretier. Put up on 24-10-88 for hearing.

TA 625/87(T)

24/x/58

Hon'ble of John - - AM Hon'ble of Sharma - - JM

On the request of Counsel for applicant (Shir SP Sinha). The cake is adjourned for hearing on 24-11-88.

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Original 10-1-89. So the case has been fixed on

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Out The request of applicant, the

Case is adjourned to 31-3-89 for final

hearing.

DR





T.A. No. 624/87(T)

Hon! Mr. D.S. Misra, A.M. Hon! Mr. D.K. Agrawal, J.M.

31/3/89 None is present for the applicant.

Shri G.P. Agrawal, learned counsel for the respondents is present. We have heard him. Judgment reserved.

J.M.

A.M.

(sns)

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It is , therefore , prayed that the stay order elready granted be vacated and the above Wints be heard emeditiously so that the mightful persons including the petitioners may be examined in the test and be regularised with a view to awaid delay in the service of notices to the respondents, notices be riven to the applicant who will get them served.

Counsel for Reilway administration

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Please port- up the ahane files hefore De (5) for his decision on 9/7/f

TANO.624/87 W.P.69-80

Chandan Lat

Union of India 2 others.

#### आदेश पत्रक ORDER SHEET

अपील निर्देश आवेदन रजिस्टर में सं० No. in Reference Application Appeal Register

अपील अनिकरण Appellate Tribunal

अपीलार्थी आबेदक

Appellant Applicant

अपीलार्थी

आबैदक

बनाम

प्रत्यर्थी

Appellant Applicant

Vs.

Respondent

प्रत्यर्थी द्वारा Respondent

गादेश की कम संख्या रीख Serial Fuber of order and date ber of

संक्षिप्त आदेश, निर्देश देते हुए, यदि आवश्यक हो Brief order, mentioning reference, if necessary

पालन कैसे हुआ और पालन करने की तारीख How complied with and date of compliance

ce repost W.P. No. 69-80 received contransfer from Hon'ble Sligh love of LKO. W.P. is admitted. CAJRA motilia. Petition is pending for orders. Petition regarding promotion. Motices issued to both the posties Submitted frances.

Jesnicht

12/8/89

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD CIRCUIT BENCH, GANDHI BHAWAN Dated : 25 4.89 No .CAT/CB/LKO/ OFFICE - MEMO 24 of 1937 (9) Registration No. O.A. T.A. Chanden Lak Applicant's union of Indies Respondent's A copy of the Tribunal's Order/Judgement dated in the abovenoted case is forwarded for necessary action. For DEPUTY REGISTRAR (H) Encl : Copy of Order/Judgement dated 34.4.09 She Churcher to the fridaye Begins 2. 218H - Lucken Aganord Ad

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RESERVED

# CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD CIRCUIT BENCH AT LUCKNOW.

Registration (T.A.) No. 624 of 1987

. . . . . . . . .

Chandan Lal

Petitioner.

Versus

Union of India & another .....

Respondents.

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Hon'ble D.S. Misra, A.M. Hon'ble D.K. Agrawal, J.M.

(Delivered by Hon. D.K. Agrawal, J.M.)

This application was registered under Section 29 of the Administrative Tribunals Act, 1985 in pursuance of transfer of Writ Petition No. 69 of 1982 from the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

- 2. The petitioner, viz. Chandan Lal, who was employed as a class IV employee under the Railway Administration, Northern Railway, Alambagh, Lucknow, by means of this writ petition, has prayed for issue of a direction in the nature of mandamus directing the respondents to produce the record in original and declare the results of the test held for selection to class III posts.
- 3. In this case, the facts, in brief, are that a test was held in the year 1977 for selection of the vacancies existing in class III staff in the grade of %.260-400 against 33 1/3% (percent) of the vacancies required to be filled from class IV staff. The petitioner, being eligible, had also appeared in the test, but he was, however, not selected. Thereafter he filed a petition and alleging that the result was declared in part;/that even after declaration of the result some other persons were given appointments. In the counter affidavit the

DKREgon



respondents contended that the panel of successful candidates was declared on 4.11.1977 and all the candidates included in the panel were given appointments on or after 9.11.1977. The respondents further submitted that thereafter the names of few more candidates were added i.e. the panel was extended on the representation of the Employees' Union; that it was not possible to extend the panel further, as represented by the petitioner and some others; and that, therefore, the petitioner, feeling aggrieved, came forward with the present petition.

In the circumstances, the petitioner has no 4. right to a post in class III unless he qualifies in a test to be held therefor. The petitioner, has failed to substantiate his plea that he was ever selected in the test or that he was entitled to be given an appointment on a class III post under same rules or otherwise. We do not find any material on record to hold that the petitioner has any claim to a post in the aforesaid grade. Therefore, the petition is, prima facie, misconceived and liable to be dismissed. We accordingly dismiss the petition and make no order as to costs.

MEMBER (J) DU (4) 89 MEMBER (A)

Lucknow

APRIL 21, 1989.

(sns)

140.

### IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,

#### LUCKNOW BENCH , LUCKNOW.

W.P. No. of 82

Chandan Singh Lal ---

Petitioner

versus

Union of India and another -- Opp-Parties.

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1.	Writ Pet	ition		1	7
2.	Aff <b>i</b> da <b>vi</b>	t		8	9
3.	Annexure	No.1	( Photostate copy of order dt. 28.2.77)	10	11
4.	tt :	No.2	( -do- order dr. 22.6.77)	12	14
5.	**	No.3	( -do- order dt. 4.11.77)	15	
6.	<b>11</b>	No.4	(Copy of order dt 4.4.1978))	17-	
7.	**	No.5	(Copy of order dt. 27.10.78)	18 -	
8.	**	No.6	((Copy of order dated 28.1.80)	20-	
9.	**	No.7	(Copy of order dt. 15.3.80)		
10.	**	No.8	(True copy of the representation made by the Union)	22-	
11.	** ,	No.9(	Copy of order dt. 21-11-81)	24-	25
12.	Power			26 -	26

Lucknow, dated;
January 4, 1982
S

(S.K.Misra)
Advocate
Counsel for the Petitioner

S.



Coursel for Pelilions 11/82

from any one and no adverse entry was ever communicated.

- 2. That the petitioner has been sincere, honest and hardworking which was realised and appreciated by all the officers under whom he worked.
- 3. That according to rule given in para 169 of Chapter I and Section B of sub-section I of Indian\*Railway Establishment Manual 33.3 of the vacancies to the category of clerk in pay scale of Rs.260-Rs.400/- are filed by promoting suitable candidates of class IV staff.
- 4. That according to rules given in para 109 and 110 of sub-section iv of Section B of Indian Railway Establishment Manual aforesaid percentage of vacancies be filled by promotion from amongst class IV Railway servants who have put in 3 years service and all promotions be made on the basis of selection.
- 5. That according to the aforesaid rules the selection will be made on the basis of written test followed by interviews where considered necessary.
- 6. That prior to the year 1977 no written test was held for the promotion from amongst class IV railway servants to the aforesaid grade of clerk in the office of the opp-party no.2 and as such the opp-party reserved 50% of vacancies for Class III employees and he vide his order dated 28.2.77 directed that

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the written test for selection to the post of clerk grade Rs.260-Rs.400/- against the vacancies reserved for class IV and class III lower grade would be held and consequently the written test was held on 27.3.1977 and 26.4.1977. The photostate copy of the aforesaid order is marked as an annexure No.1 to this writ petition.

- 7. That the petitioner was found eligible along with other 208 persons for sitting at the aforesaid written test. The petitioner's educational qualification is High School.
- 8. That the petitioner vide the order dated 22.6.77 was declared successful in the written test the photostate copy of which is marked as Annexure No.2 to this writ petition.
- 9. That the petitioner accordingly appeared in the interview but the opp-party no.2 has not so far declared the result of the petitioner and also of the candidates after the serial number 52 of Annexure no.2.
- 10. That the opp-party no.2 vide his order dated 4.11.77 framed a panel of 31 candidates from general quota and six from Scheduled Caste quota, the photostat copy of which is marked as an Annexure no.3 to this writ petition. The petitioner herewith submits that the opp-party no.2 framed a panel from amongst the candidates stood from serial no.1 to serial no.52 of Annexure 2. He did not declare kix the results

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of candidates from serial no.53 in which the petitioner comes.

- 11. That the opp-party no.2 committed illegality in forming the panel without declaring the results of all the candidates including the petitioner.
- 12. That all the persons mentioned in Annexure 3

  (letter dated 4.11.77) were immediately absorbed in the month of November 1977 and as such the opp-party no.2 committed an illegality in not framing in panel for all the vacancies including anticipated ones.
- No.E/102 dated 4.4.1978 added three names more
  i.e. Sarvasri Bhailal, Ram Nath and Parshu Ram
  in the aforesaid panel which exhausted in November
  1977 ignoring the fact that they were neither
  the members of Scheduled Tribes nor they were
  included amongst the announced names mentioned
  in letter dated 4.11.77 (annexure 3).The true copy
  of the aforesaid order is marked as an Annexure No.4
  to this writ petition.
- 14. That the opp-party no.1 vide his office order
  No.145-E/G/33543/I-Stores/SSB(M) dated 27.10.78
  brought four names more i.e. Sarvasri Pankaj Kumar
  Pandey, T.N.Tewari, Sankata Prasad and Mohanlal
  Singh at the bottom of the panel announced vide
  letter dated 4.11.77 (annexure 3) ignoring the fact

2/22B 12/22B 5/1182 that they were not amongst the announced persons. The true copy of the aforesaid order is marked as an Annexure No.5 to this writ petition.

- 15. That the opp-party no.1 vide his office letter No. 522-E/369/42/Eiid dated 28.1.80 directed the opp-party no. 2 not to increase the panel .The true copy of the aforesaid order is marked as Annexure No.6 to this writ petition.
- 16. That in contravention of his own order (annexure 6) the opp-party no.1 again placed nine persons more in the aforesaid panel formed vide order embodied in annexure no.3. The true copy of the aforesaid order is marked a Annexure No.7 to this writ petition.

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- 17. That the opp-parties have been increasing the names from amongst the candidates tested from serial no.1 to serial no.52 without declaring the results of the petitioners including other candidates after serial no.52.
- 18. That the petitioner made representations personally and through the recognised Unions. True copy of one of the representation made through the Union is marked as <u>Annexure No.8</u> to this writ petition.
- 19. That there are about 28 vacancies which may be filled by the candidates of class IV employees but the opp-party no.2 has neither declared the results nor has empanelled the petitioner. The true copy of office

order No.20/E dated 21.11.1981 issued by the opp-party no.2 is marked as Annexure No.9 to this writ petition.

. That there being no other alter alternate and efficacious remedy left the petitioner prefers this writ petition on the following amongst other grounds-

#### GROUNDS:

- (A) Because the opp-party committed an illegality in forming the panel with-out announcing the results of all the candidates including that of the petitioner.
- (B) Because the opp-parties committed an illegality in not framing the panel for all the vacancies including of the anticipated ones.
- (C) Because the opp-parties committed an illegality in not filling all the vacancies existing when the opp-party no.1 added nine names more in the panel and extended its life.
- (D) Because the opp-parties committed an nlegality in not filling 28 vacancies from amongst the successful candidates including that of the petitioner.

WHEREFORE the petitioner prays for the following reliefs:-

(i) That a writ, order, direction or command in the nature of mandamus be issued

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directing the opp-parties to produce the record in original and to declare the results of all the candidates from S.No.53 onward of annexure no.2 and to fill in all the existing 28 vacancies from the candidates listed from S.No.53 onward of annexure no.2.

- (ii) Any other order, writ, or direction as the Hon'ble court may deem just and proper in the circumstances of the case be also awarded to the petitioner.
- (iii) Entire cost of the writ petition be awarded to the petitioner.

(S.K. Misra)

Advocate

Counsel for the Petitioner

Lucknow, dated:

January 4, 1982.

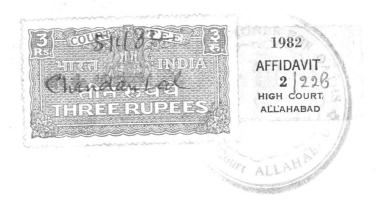
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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
LUCKNOW BENCH, LUCKNOW.

W.P. No.

of 82



Chandan Lal

Petitioner

Versus

Union of India and another -- Opp-Parties.

#### AFFIDAVIT

I, Chandan Lal aged about 46 years son of Guru Charan, resident of village Rahimabad, P.O.Bijnor District Lucknow, do hereby solemnly affirm and state as under:-

- 1. That the deponent is the petitioner and is fully conversant with the facts of the case.
- 2. That the contents of the accompanying writ petition paragraphs 1 to 11, 13, to 19 are true to my knowledge.

FIRET WILL

Lucknow.dated

January.4, 1982.

Deponent.

I, the abovenamed deponent do

in contained



hereby verify that the contents of this affidavit paragraphs 1 and 2 are true to my own knowledge.

No part of it is false and nothing material has been concealed; so help me God.

Deponent.

I identify the deponent who has signed before me.

Advocate.

solemnly affirmed before me on 5/1/82 at 2.20 a.m./p.m. by Chandantal. the deponent who is identified by Shri S.K. miss.

Advocate, High Court, Allahabad.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read out, and explained by me.

High Court, Allahabad,

2/228

2/228 5/1/82

### IN THE MONBLE FIGH COURT OF JUDIEATURE AT ALL AMABAD LUCKNOW BORCH LUCKNOW

237

Chandan Lal Petitioner

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union of India & alhors - opp-Parties

ANNEXURE NO 1

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Dy. Controller of Stores Office, N.Rly. Alambagh/Lucknow.
Notice No. 20-E

Date 1 28-2-1977

à			Date1 20-2-1977.
1 (1) Sbr	T.K.N.M. lviya, offg. Clerk.		
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19)"	Chandra Pal Singh -do-		" Jaglish Pd.S-tv./556/7
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5/)"	U. N. Bujpal 1)-	. ~ 4 /	" Ram Narain/587/AMV.
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50)4	Bacha Lal -d - CNB.		" CN Tripathi/114/CB.
300)11	Jai Ram 'eon/AMV.	84)	" Ram Mohan Tripathi/tal
4.31)11	M. K. Lal Peon VYN.		" Kamta Pd. 565/AMV.
12)11	Salik Ram Waday, Peon/VYN		" Gulam Ali Khan/782/63
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33)11	Tej/Eahadur Singh/16/VYN.	1601	" Hari Shanker/195/AM",
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AT ALLAHARAD

LUCKNOW BECH. LUCKNOW

Chandar Lal Petitiones

VS.

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AMMEXURE MOZ

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17/10/1-80/2

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#### Northern Railway.

Notice No. 20 B

Dated: 22 -6-77.

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1. Shri Ram Chander Srivastava, R.S. A. Bachcha Lal, Daftry/Kanpur.
3. Tulsi Ram, S/Mazdoor, 390/AMV.
4. Puranmasi "" 3 " 5
                                                                                                                                                                                                                                                                                                                                                                                 53.Fhri Basdeo Fingh, offg. Clerk/VYN.
                                                                                                                                                                                                                                                                                                                                                                               54. Salig Ram Yadav Peon
55. Raja Ram off g. Clerk/VYN 56. Bhola Nath KH/VYN 57. M.K. Lal, Peon/VYN 57. M.K. Lal, Peon/VYN 57. Raja Ram Jal Kh/811/AMV
4. Puranmasi "" 3 "
5. Jawahar Lal, Off g.M. C. AMV. 5
6. Ram Gulam Yadav Typist/QNB.
7. Tej Bahadur Singh, S.M. /VYN.
8. Radhey Shiam, S.M. 500/AMV.
9 Panna Lal, S.M. 497/AMV.
11. Pankaj Kūmar Pandey, Clerk/AMV.
12. Bal Kishore, S.M. 570/AMV.
13. C.K. Pandey, S.M. 784/CB.
14. B.D. Misra, S.M. 525/AMV.
15. K.N. Malviya, Clerk/AMV.
16. Gulshan Lal, S.M. /79/AMV.
17. Puttu Lal Yadav off g. Clerk/CB
                                                                                                                                                                                                                                                                                                                                                                 57. M.K. Lal, Pecn/VYN.
58. Chandan Lal, Kh/811/4MV.
59. Lekh Rajfingh, Kh/838/4MV.
60. Babu Lal Kh./840/CB.
61. Jagdish Narain, Kh/844/4MV.
62. Mohd Israr, KH/524/4MV.
63. Sheo Dutt, KH/206/4MV.
64. Bishambhar Pd. KH/855/4MV.
65. Shyam Sunder, 610/CB.
66. A.P. Pandey, KH/716/CB.
67. Mohd. Amin, KH/898/4MV.
68. Laxmi Narain, KH/942/CB.
69. Jag Mohan Lal, off g. Clerk/4MV.
70. Rad Kumar, KH/520/4MV.
71. Chhotey Lal, KH/595/4MV.
72. Padam Lal, KH/877/4MV.
73. Bhai Lal, KH/857/4MV.
75. Mahesh Pd. KH/337/4MV.
76. Ram Fagar, KH/912/ CB.
77. Ram Fagar, KH/912/ CB.
77. Ram Fagar, KH/940/4MV.
                               17." Puttu Lal Yadav offg. Clerk/CB.
18." Ram Shanker, offg. Clerk/TPP.
19. " R.D. Saxena, "" CB.
                                           O. Ram Milan, KH. 232/AMV.

O. Ram Milan, KH. 232/AMV.

O. Ram Milan, KH. 232/AMV.

O. Balak, KH/689/AMV.

O. Cheo Balak, KH/689/AMV.

O. L.N. Sharma, off g. Clerk/CB.

Fagalish Pd. Kh. 556/AMV.

Fama Shankar off g. Clerk/CNB.
                  Rama Shankar off g. Clerk/CNB.

26. Baba Singh, Kh. 97/CB.

27. Ram Adhar Singh, Kh. 791/CB.

28. Radhey Lal Yadav, Kh. /49/AMV.

29. J.B. Shukla, Kh. 193/AMV.

30. Triloki Nath Tewari, Clerk/AMV.

30. Triloki Nath Tewari, Clerk/AMV.

31. C.N. Tripathi, Kh. 114

32. Sankata Pd. Clerk/AMV.

33. Tej Narain Shukla, Clerk/CB.

34. Ram Shirmani Pandey, Clerk/CB.

35. Mohd Yamin, Clerk/CB.
                                                                                                                                                                                                                                                                                                                                                                                           78 " Raj Narain, KH/940/3MV.
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                                                                                                                                                                                                                                                                                                                                                                                        79." Ram Funder, KH/947/2008
74."
80." Durga Pd. KH.954/AMV.
81." Fita Ram, KH/63/GB.
82." M.L.Giri, KH/192/AMV.
83." Gian Ghand, KH/128/GB.
84." Ram Nath, offg. Clerk/AMV.
85." Parasu Ram -do-
  35. Mohd Yamin, ""/CB. 85. Parasu Ram do. 36. Nand Pal fingh, Glerk/CB. 286. Trijugi Ram, KH/963/AMV. 37. V.N. Asthana, Glerk/ANV. 87. Anisul Rahman, Peon/Kanpur. 39. Kamta Pd. Kh. 565/AMV. 88. N. K. Gupta, KH/Kanpur. 40. Parasu Ram fingh, off g. Clerk/CB. 41. Kishori Lal. Kh. 736/CB. 90. C.P. Tewari, KH/440/CB. 91. Dal Chand, KH/401/ANV. 91. Dal Chand, KH/401/ANV. 92. Hans Raj Pandey, KH/207/CB. 43. D.P. Yadav, Kh. 715/CB. 93. J. K. Maurya, KH. 242/ANV. 94. Radhey fhyam, KH/305/ANV. 94. Radhey fhyam, KH/305/ANV. 95. V.K. Shukla, KH/666/ANV. 96. Gaya Pd. KH/666/ANV. 97. Mahesh Pd. KH/123/ANV. 98. Sant Kumar, KH/25/CNB. 47. L.S. Pandey, Kh. 407/AMV. 98. Sant Kumar, KH/25/CNB. 47. L.S. Pandey, Kh. 394/ANV. 98. Sant Kumar, KH/25/CNB. 100. Dash rath fingh, KH/227/ANV. 13 Jagnaik fingh, Kh. 394/ANV. 14 Jagnaik fingh, Kh. 394/ANV. 15 VYN. Sant Kumar, KH/227/ANV. 16 Jagnaik fingh, Kh. 394/ANV. 17 Jagnaik fingh, Kh. 394/ANV. 18 Jagnaik fingh, Kh. 394/ANV. 19 Jagnaik fingh, Kh. 394/ANV.
        46. Fant Pd.Misra, Kn. 83 AM.
47. L.F. Pandey, Kh. 407/AMV.
48. Fohan Lal, Kh. 574/AMV.
Jagnaik fingh, Kh. 394/AMV.
Chandra Pal, fingh, Clerk/CB.
Sannu Ram!
Kailash Pande Man fg. Clerk
                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          P.T.O.
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### ETAFF OF R.D.S.O.

101. Thri Tommy Massy, offg. Hd. F/Printer.

102. Ram Gopal, Peon 103." Khushi Lal, W/man

Res Felection for the post of Clerk grade Rs. 260-400.

The Viva Voce test for selection to the post of Clerk grade Rs.260-400 will be held in the office at 10.00 hrs. on 6.7.77 and 7.7.77. You are required to appear in the test as scheduled without fail. on The

Please acknowledge receipt of the notice/subjoined form.

ling 60 2 46 Dy. Controller of Stores, Alambagh, Lucknow.

Copy to the following for information & necessary action :-

Director General, R.D.S.O./LKO.

A.C.O.S./CB. NIN. Konpur. They will please spare the staff and a second se

4) T.K./AMV./CB.LKO. 5) Parties concerned.

I acknowledge receipt of notice No.20 E dt.

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CATE C Wigh (





test will be required to appear appear in the interview. written test is given below. Only those who quality in the writter in loss of chance. In case you are not willing to appear you should in loss of chance. In Estt. Section by 20.3.77. The syllabus of to appear in the written test without sufficient cause will result Lower grades will be held in this office on \$7.3.3.77 at 10.00 hrs I ou are required to appear in the said test with your pen or pence I he answer books will however be supplied by the Office, Failure is 250-400 against the vacancies reserved for Class IV and Class II The written test for selection to the past of Clerk Grade

SKITVENS

S. Parties concerned.

.brace boltcu .il

(A) WORKING KNOWLEDGE OF ENGLISH.

. sassard neern (4) daligne of thath meri (1) Essay of 200 words (2) Fill in the Blanks. (3) Translatit:

(2) General Knowledge. Question on Arithmetic. (B) GENERAL KNOWLEDGE & ARTHMETIC.

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are willing to appear in the written test in 27.3.77 may submit their application to Estt. Section by 15.3.77. the list but who have now completed 3 years service and Mote :- Such of the staff whose names have not been included in

by. Controller of Stores, w. 11 .. 1.51 11 11

Copy to the following for information and necessary action:

The Director General R.D.S.O./Lucknow. I They will please it:

The Director General R.D.S.O./Lucknow. I the staff to report

S. ACOS/CB. VYN CNB Diesel, Charlebad. I the staff to report

S. ACOS/CB. VYN CNB Diesel, Charlebad. I the staff to report Alambagh/Lucknows-

sul lasne basses who. this office for the wiltite for 27.3.

f.ancod sawana qci A.S. Conl. He will please make seating arrangements and arrange "Matssoodu

Lucknow Bench. High Court, Allahabad, Also legat

(8-1-5 86616

IN THE MONIBLE HIGH GOURT OF JUDICATURE AT ALLAMABAD LUCKMOW Bench Locknow

Petitioner Chandan Lal-

Lenion al India Salhors

Defenden app- Parties

ANNEXURE MO 3.



- a) Retention of their names on the panel is dependent on their work remaining satisfactory during the currency of penel.
- h) The mere fact that they have been placed on the panel is no guarantee for their promotion as clerk grade N. 260-400.

Dy.Controller of Stores AMV-Iucknow.

Copy to the following for information and necessary action:+

1. Dy.C.A.O.(W)/AMV-LKO. 2. ACOS/Stores Depots, CB, VYN & CNB 3. AFO/TPP

4. Parties concerned.

(Authority: Dy.COS/Amv's Confdl.Note No.E.Misc/Amv dated 3.11.1977).

GLAT: Hie

2/22B

OFFICE OF THE DV. CONTROLLER OF STORES, N. RLY, LUCKNOW.

OFFICE ORDER NO.B 321

Dateds oth Novr. 177

As a result of selection (written test and viva-voca test) hold on 27.3.77, 26.4.77, 6.7.77, 7.7.77 & 9.9.77, the following employees are placed on the panel of clerks grade R.260-400. The panel is provisional.

### General quota

A.Shri Ram Chander Srivastava, R/Supplier, AMV

2.Shri Bachcha Lal, Daftry, TTD/CNB. 2.Shri Bam Ghulam Yadav, Offg. Typist, TTD/CNB.

A.Shri Tel Pahadur Singh, S/Mazdoor, VYN.

5.Shri Radhey Shyam, T. No. 500, AMV.

S.Shri Radhey Shyam, T.No.500, AMV.

3.Shri Panna Lal, T.No.497, AMV.

3.Shri Bal Kishore, T.No.570, AMV.

3.Shri C.K.Pandey, T.No.784, CB.

3.Shri B.D.Misra, T.No.784, CB.

30.Sh. K.N.Malviya, Offg.Clerk, AMV.

31.Sh. Gulshan Jal, T.No.79, AMV.

.22.Sh. Puttu Lal Yadav, Offg.Clerk/CB-

43.Sh. Ram Shanker Srivastava, Offg. Clerk/TPP

24.Sh. R.D.Saxena, Offg.Clerk/CB.

15.Sh. B.N.Bhattacharya, T.No.144, AMV.
16.Sh. L.N.Sharma, Offg.Clerk, CB.
17.Sh. Rama Shanker, Cffg.Clerk, ETD/CNB.
18.Sh. Radbey Lal Yadav, T.No.49, AMV.
19.Sh. J.B.Shukla, T.No.193, AMV.

O.Sh. C.N. Tripathi, T. No. 114, Sharbagh.

11.Sh. Tej Narain Shukla, Offg. Clerk/CB.

62.Sh. Ram Siromani Pandey, Offg Clerk, TPP/Amv. 84.Sh. Nand Pal Singh, Offg. Clerk/CB.
85.Sh. V.N. Asthana, Offg. Clerk/AMV.
25.Sh. Parasu Ram Singh, Offg. Clerk/CB.

27.Sh. L.S. Pandey, T. No. 407, Amv.

28.Sh. Sohan Lal, T. No. 574, AMV.

19.Sh. Chandra Pal Singh, Offg. Clerk/CB.

30.Sh. Mannu Ram, T. No. 19/VYN. El.Sh. Kailesh Pander, Offg. Clerk, STD/CNB.

### Schranled Caste Ouota

Shri Tulsi Rep, T.No.390, AMV.

S.Spri Kanta Pd.T.No.565/ADV. S.Spri Bhyed Sumler, T.No.610/CB. S.Spri Jegmonen Lal, Drig. Clerk/ADV.

.Sard Pedam Lat. 1. 10.872/Amv.

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In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

W.P. No.

of 82

Chandan Singh

--- Petitioner

Vs

Union of India and another -- Opp-Parties.

### ANNEXURE No. 4:

Northern Railway Office Order No.E/102

Dated: 4.4.1978

In continuation of office order No. /321 dated 4.11.77 the following persons are placed on the panel of clerk grade Rs. 260-400 against the vacancies reserved for S/Tribes candidates.

The panel is provisional.

1. Shri Bhailal Tkt.No. 53

2. Sh. Ram Nath " 696

3. Sh. Parshu Ram " 106

Sd. For Dy Controller of Stores
Alambagh, Lucknow.

Copy to the following for information and necessary action:

- 1. Dy. CAO(W) Alambagh, Lucknow.
- 2. Parties concerned.

M.M. Bhalla
For Dy Controller of Stores,
Alambagh, Lucknow.

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7/226 Jemszy 5/1/82 In the Hon'ble H, gh Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

W.P. No.

of 82

Chandan Singh.

Petitioner

Versus

Union of India and another --opp-parties.

### ANN EXURE No.5:

Northern Railway

No.145-E/G33543/I-Stores/SSB(M)

Head Quarters Office Baroda House, New Delhi.

Dated: 27.10.78

Northern Railway Head Quarters Office, Baroda House, New Delhi.

Sub: Representation from class IV staff of Amv Stores/Lko for promotion as clerks.

Ref: Your office letter No.S-381/9/Amv/dated 30.5.1976.

It has been decided by C.P.O. and C.O.S. that the name of the following four persons may be brought at the bottom on the panel of clerks grade Rs. 260-400 (RS) against class IV quota declared vide Notice no. S-321 dated 4.11.77. They may be promoted against existing vacancies of clerks utilised on account of promotion of these four persons may be counted against the future vacancies against class IV quota.

Kmis 2g ATH COMMISSIONEL High Camer, Allahabad, Lucknow Bench.

2/228 5/482

Shri Pankaj Kumar Pandey
 Shri T.N. Tewari
 Shri Sankata Prasad
 Shri Mohan Lal Singh

Sd. Dev Raj

For General Manager.

Copy to S.P.O. (HQ) Northern Railway Hd Qrs office Baroda House New Delhi for information.

TRUE COPY - ZIZI CITCI In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

W.P. No.

of 82

Chandan Singh.

Petitioner

versus

Union of India and another --- Opp-Parties.

### ANNEXURE No.6

Northern Railway Head Quarters Office Baroda House, New Delhi.

No.522-E/369/42/Eiid)

Dated 28.1.80

The Dy C.O.S./Alambagh Lucknow.

Sub: Increase of Panel of Clerks from 40 to 50.

Ref: Your letter No. 20 -E dated 20.3.1978.

Your request for increasing panel from 40 to 50 can not be acceeded to. You may make adhoc promotion from class IV, if required, but according to seniority.

Sd.

For G.M. (P)

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Maria Milal

ATH COMMISSION OF COURT, Allahabar Court, Allahabar Court, S. S. J. J. Z.

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

W.P. No. of 82

Chandan Singh

-- Petitioner

Versus

Union of India and another --

Opp-Parties.

### ANN EXURE No.7

Northern Railway Head Quarters office, Baroda House, New Delhi.

No.145-E/C/33543-L-Stores/SSB/W dated 15.3.80.

The Dy Controller of Stores Northern Railway Alambagh Lucknow.

Sub: Promotion of class IV staff to class III

Ministerial post of clerks in scale Rs. 260-400

who have already qualified in the written

test but could not quality in viva-voce test.

Ref: Your office confidential letters no.Conf/Gen1/2 dated 23.5.79 amd no.E-Misc/Amv dated 10.3.80

In continuation of this offic-e letter of even no dated 27.10.1978 G.M. has approved the proposal of the Controller of Stores, to include the names of the following 9 persons in panel of clerks grade Rs.260-400 (RS) declared vide notice no."-21 dated 4.11.1977 in the strict order of seniority. They may be promoted against existing vacancies of clerks utilised on account of promotion of the following persons and the be counted promotion of the following persons and the be counted promoted against existing vacancies.

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against the existing/future vacancies against class IV quota.

1. Shr	i Uma Shanker	T.N	.754
2. "	Ram Milan	99	232
3. "	Sheo Balak	Ĥ	689
4. "	Jagdish Prasad.	Ĥ	556
5. "	Babu Singh	60	97
6. "	Ram Adhar	Ĥ	791
7.	Sidh Nath Trivedi	**	140
8. "	Kishori Lal	Ĥ	796
9. "	Puran Mashi.	**	3

Sd.

( Miss. A. Bakshi) For General Manager (P).

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- March Ciller



In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

W.P. No.

of 82

Chandan Singh

Petitioner

Versus

Union of India and another ---

Opp-Parties.

### ANNEXURE No. 8

Reg. Promotion of Class IV Staff to Class III
Ministerial Posts of clerk Gr. Rs. 260-400(RS)
in DY. OOS's office, Alambagh, Lucknow.

Initially the above issue was represented by the Divisional Secretary/U.R.M.U. under his letter No.URMU/Stores/AMV/80 dated 14.7.1980 in which it was pointed out that since 16 employees of the panel of Cl.IV Staff formed in 1977, have been promoted as Clerk and placed on the panel. The cases of other employees, who are senior to these may also be considered to meet the end of justice.

The above issue was also represented by Genl.Secy/
NRMU on 27.3.1980 and comments were furnished by DY.C.O.S.
Alambagh vide his letter no.20 -E Dated 23.7.1980 as
desired by G.M. (P) New Delhi under his communication
No.522-E/369/43 (Eiid) dated 27.1.1981.

General Secy U.R.M.U. requested you under his letter No.URMU-WJD-813 dated 2.4.81 to examine the case sympathetically and since both the union are agreeable to consider the case of promotion of the remaining staff of the panel to the extent of vacancies available in Dy.C.O.S.'s office, Alambagh as these employees have already qualified in the suitability test and their cases should be considered and relaxed standard as done in the cases of other 16 employees who have been promoted

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promoted and placed on the panel of clerkGrade
Rs. 260 -400 (RS) as per orders issued by you.

Some time back in July '8a the S.P.O. (W)/had called for
the detailed information from DY. ODS/AMV and the
same has been furnished to Hd.Qrs. office, but
no decision in the above respect has been communicated so far.

I, would therefore request you to please take up the issue for discussion in the informal wm meeting with both the Unions early as the issue is very vital and resentment amongst the staff is increasing, due to disparity and injustice done with these employees.

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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

W.P. No. of 82

Chandan Singh.

Petitioner

Versus

Union of India and another ---

Opp-Parties.

### ANN XURE No.9

Dy. Controller of Stores' office Alambagh/ Lucknow.

T.N.Puri DY. COS./Amv/Lko.

D.O. No.20/E Dated: 21-11-1921

Shri R.D.Malhotra Addl.C.P.O. N.Rly.B.House New Delhi.

Dear Shri Malhotra,

Sub: Provision of R.S.C. selected clerks Grade Rs. 260-400 (RS)

Ref: Addl. OOS/NDLS letter no.92-S/I/AMV/Pt.V (Loose)81 Dated 15.10.81.

My predecessor, Shrim S.C.Goel had requested for provision of 14 R.S.C. selected clerks for filling up the vacancies of this depots vide his D.O. letter of even number dated 21.9.81 to Shri H.C. Jagarwal and since then two vacancies have further occurred due to retirement ofmstaff from 1.10.81. Moreover two posts temporary work charged have also been sanctioned for ETD/CNB. Thus 18 RSC selected candidates are urgently required in this office and

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therefore, I fequest you kindly be arrange for providing 18 clerks very early because due to shortage of such a huge number of clerks, very badly effects on the work in these deposts.

Kindly look into this personally so that a panel of of 18 clerks is sent to this office early.

With kind regards,

Yours sincerely,

Sd.

(T.N.Puri)

Copy to:

Shri Naubat Lal, Addl. OOS(I)/N.Rly., Baroda House, New Delhi, for information and necessary action.

Sd.

Dy. Controller of Stores, N.Rly., Alambagh, Lucknow.

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ATH COMMISSIONE: High Court, Allahabad. Lucknow Bench.

5/1/82

व श्रदावात श्रीमान  At Allahabel महोद्य
वादी(मुहई) देग्ट्राया हिल्ली प्रित्वादी (मुहाअलेह) का देशालतनामा
प्राप्त (भ्रह्मअलह)  प्राप्त (भ्रह्मअलह)  प्राप्त (भ्रह्मअलह)
Chandan Lal
वादी (मुद्रई)
union of India Sathers प्रतिवादी (मुदालेह)
नं मुकद्दमा सन् १६ पेशी की ता १६ ई०
उपर लिखे मुकद्दमा में अपनी और से श्री S.K. MISRA Advocati, K. C. Janhari Advocati एडवोकेट
महोद्य वकील
को अपना वकील नियुक्त करके प्रतिज्ञा [इकरार] करता हूं और
लिखे देता हूँ इस मुकद्दमा में वकील महोद्य स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
हैं कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
जारो करावें और रुपया वसूल करें या सुनहनामा या इकबाल
दावा तथा अपील व निगरानी हमारी और से हमारे या अपने हस्ताचर से दाखिल करें और तसदीक करें या मुकदमा उठावें
या कोई रुपया जमा करें या हमारी या विपची [फरीकसानी] का
दाखिल किया रुपया अपने या हमारे हस्ताचर-युक्त [दस्तखती]
रसीद से लेवें या पंच नियुक्त करें - वकील महोद्य द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी इसलिए
यह वकालतनामा लिख दिया कि प्रमाग रहे और समय पर
र्दिं र्याम आवे।
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साची (गवाह) साची (गवाह)
दिनांक = महीना । १६४2-ई०

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the written test for selection to the post of clerk grade & 260-& 400/- against the vacancies reserved for class IV and class III lower grade would be held and consequently the written test was held on 27.3.1977 and 26.4.1977. The photostate copy of the aforeseld order is marked as an <u>Annexure</u>
No.1 to this writ petition.

- 7. That the petitioner was found eligible along with other 208 persons for sitting at the aforesaid written test. The petitioner's educational qualification is High School.
- 8. That the petitioner vide the order dated 22.6.77
  was declared successful in the written test the
  photostate copy of which is marked as Annexure Ro.2
  to this writ petition.
- 9. That the petitioner accordingly appeared in the interview but the opp-party no.2 has not so far declared the result of the petitioner and also of the candidates after the serial number 52 of Annexure no.2.
- framed a panel of 31 candidates from general quots and six from Scheduled Caste quota, the photostat copy of which is marked as an anaexure no.3 to this writ petition. The petitioner herewith submits that the opp-party no.2 framed a panel from amongst the Candidates stood from perial no.1 to serial no.52 of Annexure 2. He did not declare him the results

from any one and no adverse entry was ever communicated.



- 2. That the petitioner has been sincers, honest and hardworking which was realised and appreciated by all the officers under whom he worked.
- 3. That according to ryle given in para 169 of Chapter I and Section B of sub-section I of Indian Railway Establishment Manual 33.3 of the vacancies to the category of clerk in pay scale of 2.260-2.400/- are filed by promoting suitable candidates of class IV staff.
- 4. That according to rules given in para 109 and 110 of sub-section iv of Section B of Indian Railway Establishment Manual aforesaid percentage of vacancies be filled by promotion from amongst class IV Railway servents who have put in 3 years service and all promotions be made on the basis of selection.
- 5. That according to the aforesaid rules the selection will be made on the basis of written test followed by interviews where considered necessary.
- 6. That prior to the year 1977 no written test was held for the promotion from amongst class IV railway servants to the aforesaid grade of clark in the office of the opp-party no.2 and as such the opp-party reserved 50% of vacancies for Class III employees and he vide his order dated 28.2.77 directed that

## IN THE HON'BLE HIGH COURT OF JUDICATURE AT ATLAHABAD. LUCKNOW BENCH, LUCKHOW.

WRIT PETITION NO. OF 1982

Chanden Singh aged about 46 years son of Guru-Charan, resident of village Rahimabad, P.O. Bijnor, District Luckney.

---Petitioner

### Versus

- 1. Union of India through General Manager, Northern Railway, Baroda House, New Belhi.
- Deputy Controller of Stores, Northern Railway, Alembagh, lucknow.

--- Opposite-Parties.

WRIT PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA.

The aboven med petitioner respectfully states as under :-

1. That the petitioner was appointed as Khalasi on 4-3-1956 and has been working permanently since then under the opp-party no.2 without any complaint

of candidates from serial no.53 in which the petitioner comes.

- 11. That the opp-party no. 2 committed illegality in forming the panel without declaring the results of all the candidates including the petitimer.
- 12. That all the persons mentioned in Annexure 3
  (letter dated 4.11.77) were immediately absorbed
  in the month of November 1977 and as such the
  opp-party no.2 committed an illegality in not
  framing in panel for all the vacancies including
  enticipated ones.
- 13. That the opp-party no.2 vide his office order No.2/102 dated 4.4.1978 added three names more i.e. Sarvasri Bhailal, Ram Nath and Parshu Ram in the aforesaid panel which exhausted in November 1977 ignoring the fact that they were neither the members or scheduled Triber nor they were included amongst the announced names mentioned in letter dated 4.11.77 (annexure 3). The true copy of the aforesaid order is marked as an annexure No.4 to this writ petition.
- 14. Nat the opp-party no.1 vide his office order

  Bo.14>-8/G/33543/I-Stores/SSB(M) dated 27.10.78

  brought four names more i.e. Sarvaeri Pankaj Kumar

  Pandey. T.S. Tewari, Sankata Prasad and Mohanlal

  Singh at the bottom of the panel announced vide

  letter dated 4.11.77 (annexure 3) ignoring the fact

hereby verify that the contents of this afficavit paragraphs 1 and 2 are true to my own knowledge. No part of it is false and nothing material has been concouled; so help me God.

on the same of the same you will be

Deponent.

I identify the deponent who has signed before me.

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Solemnly affirmed before me on 13 AT 10 10 10 10 70

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Advocate, High Court, Allahabad.

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I have satisfied myself by examining the dependent that he understands the contents of this affidavit which has been read out, and explained by me.

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100 may 10 may 20 m AND STATE In the Hon'ble H, gh Court of Judicature at allahabad. Lucknow Bench, Lucknow.

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W.P. No.

of 82

Chanden Singh.

Petitioner

Versus

Union of India and another ---

opp-parties.

### ANN AURE NO. 58

Northern Railway

No.145-B/G33543/1-Stores/SSB(M)

Head quarters Office Baroda House, New Delhi. Dated: 27.10.78

Northern Railway Head Quarters Office, Barods House, rew Delhi.

Sub: Representation from class IV staff of Amy Stores/Lko for promotion as clerks.

Ref: Your office letter No. 3-381/9/Amv/dated 30.5.1976.

It has been decided by C.P.O. and C.O.S. that the name or one roll wing four persons may be brought at the bottom on the penel of clerks grade is. 260-400 (RS) against class IV quota declared vide Notice no. 5-321 dated 4.11.77. They may be promoted against existing vacancies of clerks utilised on account of promotion of these four persons may be counted against the future vacancies against class IV quota.

- 1. Shri Penkej Kumer Pandey 2. Shri T.W. Teweri 3. Shri Sanketa Praced
- 3.
- Shri Mohan Lal Singh 4.

Sd. Dev Raj for General Manager.

py to S.P.O. (MQ) Northern Railway Md Qrs office Barode has New Delhi for information.

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W.P. No.

of 82

Chanden Singh.

Petitioner

versue

Union of India and another --- Opp-Parties.

### ANNEXURE No.6

Northern Railway Head Quarters Office Baroda House, New Delhi.

No.522-B/369/42/Bild)

Dated 28.1.80

The Dy C.O.S./Alembagh

Subs Increase of Panel of Clerks from 40 to 50.

Ref: Your letter Ec. 20 -E dated 20.3.1978.

Your request for increasing panel from 40 to 50 on not be acceeded to. You may make adhoc promotion from class IV, if required, but according to seniority.

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For G.K. (P)

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Lucknow Bench, Lucknow,

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desired by 6.M. (?) New Delhi under his communication as 0861.7.82 beens a- vs.on restel aid ably agadmath WHMU on S7.3.1980 ad comments were furnished by DY.C.O.S.

The above tesue was also represented by Ganl. Secy/

. 1891.1.79 betab (bill) E4/86/8-588.04

should be considered and relexed standard as done in slresdy quelified in the suitsbility test and their osses Dy. C.O.S.'s office, Alembagh as these employees have of the panel to the extent of vacancies available in to consider the case of promotion of the remaining stail osse sympathogily and aince both the union are agreeable letter No.UHMU-WID-E13 deted 2.4.5 to examine the General Secy U.R.M.U. requested you under his

the cases of other 16 employees who have been promoted

# IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH, LUCKNOW.

Writ Petition No. 69. of 1982



Chandan Lal

Petitioner

Versus

Union of India & another ---

Opp-Parties.

### SUPPLEMENTARY AFFIDAVIT

I, Chandan Lal aged about 46 years, son of Guru Charan, resident of village Rahimabad, P.O. Bijnor, District Lucknow do hereby solemnly affirm and state on oath as under:

- 1. That the deponent is the petitioner in the above noted writ petition and is fully conversant with the facts of the case.
- 2. That Annexure No.2 contains the list of candidates who declared successful in written test and their names have been given according to seniority.
- 3. That the candidates mentioned in annexures 4, 3 and were not even declared passed in viva voce

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but they have been appointed and the petitioner's case was not even considered.

-Joden WIM

Lucknow, dated;
January 12, 1982.

Deponent.



I, the abovenamed deponent do hereby verify that the contents of this affidavit paragraphs 1 to 3 are true to my own knowledge.

No part of it is false and nothing material has been remainer concealed; so help me God.

Deponent.

I identify the deponent who has signed before me.

Kmus og\_ Advocate.

High Court, Allahabad.
Lucknow Bench.

No. 10/228.
Data 12-1-82

at. 11.30 A.M. by Sri Chandan Lal The deponent who is identified by S.K. MISZin Advocate Self Advocate, righ court, Allahabad.

Shave satisfied myself by Examining
the deponent that he understands the
Contents of this officialit which has been
bread out and Etplained by me.

Eligh Court, Allahabad,
Luckney Zench.

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No or unit

## IN THE HOW'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD. LUCKNOW BENCH, LUCKNOW.

### Writ Petition No. of 1982

Chandan Lal

Petitioner

Versus

Union of India & another -- Opp-Parties.

### SUPPLEMENTARY AFFIDAVIT

- I, Chandan Lal aged about 46 years, son of Guru Charan, resident of village Rahimabad, P.O. Bijnor, District Lucknow do hereby solemnly affirm and state on oath as under:-
- 1. That the deponent is the petitioner in the above noted writ petition and is fully conversant with the facts of the case.
- 2. That annexure No.2 contains the list of candidates who declared successful in written test and their names have been given according to seniority.
- 3. That the candidates mentioned in annexures 4 , 5 and 7 were not even declared passed in viva voce

but they have been appointed and the petitioner's case was not even considered.

Lucknow.dated;

Deponent.

January , 1982.

I, the abovenamed deponent do hereby verify that the contents of this affidavit paragraphs 1 to 3 are true to my own knowledge. No part of it is false and nothing material has been semaimen concealed; so help me God.

Deponent.

I identify the deponent who has signed before me.

Advocate.

d.e.

by/

were not declared passed in viva voce but they have been appointed as clerks but the opp-party no.2 has not so far declared the result of viva voce of the petitioner and also of the candidates after serial no.52 of annexure no.2.

- from amongst the candidates who were declared successful in written test (Annexure 2) but the opp-party no.2 illegally did not empanel the petitioner and other candidates. So the petitioner filed the above noted writ petition with a prayer that an order, direction or command in the nature of mandamus be issued directing the opp-parties to empanel the petitioner against the 28 existing vacancies to be filled in from amongst the candidates mentioned after serial no.52 of Annexure no.2.
- 6. That the above noted writ petition was admitted on 17.3.82.

  The opp-parties have been served but they have not so far filed the counter affidavit.
- 7. That the opp-party no.2 vide his office letter No.

  dated 29.5.82 has decided to form a panel of clerks from

  amongst the class IV employees by holding a test

  and has invited applications by 22.6.82. The photostate

  copy of the said order is filed with the petition.
- if the then existing vacancies of 28 posts are filled

63

by holding another test.

9. That the balance of convenience lies in staying the holding of test ky again.

It is therefore prayed that the opp-parties be directed not to hold the test again on the basis of the order dated 29-5-82 issued by opp-party no.2 for filling up vacancies reserved for for class IV employees till the pendency of the above noted writ petition in this Hon'ble Court.

-dated alla

Lucknow, dated

11-6-82

(Chandan Ial)
Petitioner

Through Counsel.

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IN THE HON'BIE HIGH COURT OF JUDICATURE AT ALLAHABAD.

22 INCH, LUCKNOW. COVERNMENT W.P. No. 69 of 1982 RECEIPT FOR PAYMENT TO Form no. 1, Chapter III, Paragraph 26 Financial Handbook, Volume V, Part I) Department and office Received from sum of as Petitioner count of Opp-Parties. Signature of Government Server granting the receipt Designation\_\_\_ ier or Accountant

AFFIDAVITION
69 70
HIGH COURT.
ALLAHABAD

I,I, Chandanlal aged 46 years, son of Guru Charan, resident of village Rahimabad, P.O. Bijnor, district Lucknow, do hereby solemnly affirm and state as follows:-

- to rules he was fully qualified and eligible to appear at the test for promotion to the post of clerical grade.
- 2. That the deponent was accordingly allowed to appear at the written test and he was declared successful vide order dated 22.6.77 embodied in Annexure No.2.
- 3. That the annexure no.2 contains the list of candidates who were declared successful in written test and their names were given according to seniority.
- 4. That the candidates mentioned in Annexures 4, 5 & 7
  were not declared passed in viva voce but they have been



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appointed as clerks but the opp-party no.2 has not so far declared the result of viva voce of the deponent and also also of the candidates after serial no.52 of annexure no.2.

- from amongst the candidates who were declared successful in written test (annexure 2) but the opp-party no.2 illegally did not empanel the petitioner and other candidates.

  —deponent So the/petitioner filed the above noted writ petition with a prayer that an order, direction or command in the nature of mandamus be issued directing the opp-parties to empanel the deponent against the 28 existing vacancies to be filled in from amongst the candidates mentioned after serial no.52 of Annexure no.2.
- 6. That the above noted writ petition was admitted on 17.3.82.

  The opp-parties have been served but they have not so far filed the counter affidavit.
- 7. That the opp-party no.2 vide his office letter No.

  dated 29.5.82 has decided to form a panel of clerks from

  amongst the class IV employees by holding a test

  and has invited applications by 22.6.82. The photostat

  copy of the said order is filed with the petition.
- 8. That the deponent will suffer an irreparable loss if the then existing vacancies of 28 posts are filled by holding another test.



Jagar Will

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9. That the balance of convenience lies in staying the Anholding of test again.

Markey WILKI

Lucknow, dated;

Deponent.

I, the abovenamed deponent do hereby verify that the contents of this affidavit paragraphs 1 to 7 are true to my own knowledge and those of paragraphs 8 and 9 are believed by me to be true. No part of it is false and nothing material has been concealed; so help me God.

Deponent.

I identify the deponent who has signed before me.

Advocate.

Solemnly affirmed before me on / 6-d

at 11-30 a.m./p.m. byShi Chanden Laf the deponent who is identified by Shri K. C. Jack v. Adv.

· Clerk to Shri

Advocate, High Court, Allahabad.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read out, and explained by me.

Michai Naran
OATH COMMISSIONER
High Court, (Lucknow Bench)
LUCKNOW
No. 6 9 18 6 4



It has been decided to form a panel o Clarks grade is 260-400 (15) against 33 1/3% vacancies reserved for class IV and Class III staff 1/4 lower grades. Applications are therefore invited from the staff of ACT, CP, DE/TP, TKI, MGS, EPD Kampur and RDTO/Lucknow who brive put 1 mails as a genra service a dare able to read a divite English well and literate enough to perform the normal duties of Clerks 11 whose offices the staff will have to appear 1: the selection before being placed of the panel. The syllabus for selegtio, in give below.

#### Syllabus.

- (..) Working Knowledge of B glish
- (1) Basay of 200 Words (2) Fill 1: the blanks
- (3) Translation from Hillidi to English (4) Unseen passage.
- (B) General Knowledge and Arithmetic.
- (I) Question on Arithmetic (2) General knowledge.

The staff who are willing to appear in the said selection should author their applications to Est. Section/AMV latest by 22.6.82 after which date no application will be entertained. The eligible starf applying for the selection should keep themselves ready for the selection which may be held ut short notice.

अन्तिस्वारा, बारबारा, डीजल डिपो बारबारा, ह्यासन नर म्हालसराय, दिवृतकर्षण कानुपर एवं अन्य डी. एस. औं के उन समस्त वनुष्टा एस तृतीय श्रेणी के लीभर हेड के कम-वनस्था से लिपिक वतन्त्रमान 260-400 सि.व. के पढ़ी के लिये बार्डाना-प्रश्न अमिन्तित किए जाते हैं जिन्होंने की तीन साल की रेल सेवा पूरी कर ली है एसे अनी जी अहणा जिए र तिरव दवे पह सकते हैं एवं अपने देनिक कार्यालयों के, कार्यों को कर सकने में प्रकार है है विष्याय सूधी :--

। सार किया हास

11 200 राङ्दों का तिबल्दा 121 रिक्त स्थानों की पूर्ति । 131 रिल्मी से अंजियों ने अनुवाद । 141 अवद्येत आपारा

वामाल्य शारिपात एवं जान

हा अंव | पित्र का का प्रम-प्रम

जो मी कमतारी उपरोक्त प्रीक्षा में सिम्मिलित होते के इर्छ हैं उनके प्रार्थनार पत्र अतला विकार र अति के सिम्मिलत हों। किया नायकार उपयत्त कमतारियों के अतले को परीक्षा के लिये तथार ररवना साहिये क्यों कि परीक्षा लेहा अविधा निर्मा के लिये तथार ररवना साहिये क्यों कि परीक्षा लेहा अविधा निर्मा की समय हो सकती है।

कृते उप. मांडाक तियंत्रक, उ.रे. अर्तमबराहर, तरवंतं इ

THEO .... 2... 1

## PRAYER

WHERFORE, it is most hambly and respectfully prayed that the hearing of the above noted writ petition be ordered to be expedited and earlydate for hearing be ordered to be fixed.

Lucknow.

Dated Sept.201982

Advocate Counsel for the Petitioner ( D. Dispose Ans)

S. K. mson)

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

1 Misc. Appln. No of 1982 RECEIPT FOR PAYMENT TO GOVERNMENT (Form No. I, Chapter III, Paragraph 26, Financial Handbok, Volume V, Part I) Receipt No. 571 Petition 69 of 1982 No. ONER Department and office 1982 AFFIDAVIT 41/359 HIGH COURT Received from HE STUDALLAHABAD on account of-Signature of Government Servant granting the receipt. Designation---Cashier or Accountant. Petitioner

Versus

Union of India & A nother ...

Opposite Parties

# AFFIDAVIT

I, Chandan Lal aged 46 years son of Guru Charan resident of village Rahimabad P.O. Bijnor District Lucknow, do hereby solemnly affirm and state as under:-

- 1. That the deponent is the petitioner and as such is fully conversant with the facts of the case.
- 2. That the deponent has prayed for a writ to order and direction in the nature of mandamous directing the opposite parties to declare the the result of all the candidates from \$1. No.53 onwards of annexure No. 2 and to fill in all the

Contd..2.



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existing 28 vacancies from the candidates listed from S1. No. 53 onward of annexure No. 2.

- That the above noted writ petition has been admitted and the opposite parties have been surved.
- That the opposite parties are threatening to 4. hold a fresh selection for filling up all the 28 vacancies and if they succeed the deponent will suffer an irreperable loss.
- 5. That the balance of convenience lies in expediting the hearing of petition.

worked WIM

Lucknow. Dated Sept.201982

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DEPONENT

I, the abovenamed deponent do herehy verify that the contents of this affidavit paragraphs ! to 3 are true to my own knowledge and that of paragraph 425 are believed by me to be true. No part of it is false and nothing material has been concealed: so help me God. - decer will Deponent.

I identify the deponent who has signed before me.

Advocate.

Solemnly affirmed before me on 20- 9-82 at 10 a.m./p.m. by Chandan Lal



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the deponent who is identified by 5.10 mms on to

Clark to Shri

Advocate, High Court, Allahabad.

I have satisfied myself by examining the deponent t at he understands the contents of this affidavit which has been read out, and explained by me.



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High Court, Allahabad.
Lucknow Bench.

No. 111359

# IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHARAD LUCKNOW BENCH LUCKNOW

Civil Mise. Appln. No of1982
In
Writ Petition No 69 of 1982

166

Chandan Lal

Petitioner.

Versus

Union of India & Another

Opposite Partie

# PETITION FOR EXPEDITING HEARING

In the above noted case the petitioner most humbly and respectfully states as under: -

- 1. That the petitioner has prayed for a writ im order and direction in the nature of mandamous directing the opposite parties to declare the result of all the candidates from \$1.No. 53 onwards of annexure No. 2 and to fill in all the existing 28 vacancies from the candidates listed from \$1 No.53 onward of annexure No. 2.
- 2. That the above noted writ petition has been admitted and the opposite parties have been surved
- 3. That the opposite parties are threatening to hold a fresh selection for filing up all the 28 vacancies and of they succeed, the petitioner will will suffer an irreperable loss.
- 4. That the balance of convenience lies in expediting the hearing of petition.

... contd...

#### PRAYER

WHERFORE, it is most humbly and respectfully prayed that the hearing of the above noted writ petition be ordered to be expedited and earlydate for hearing be ordered to be fixed.

Lucknow.

Dated Sept. 1982

Advocate Counsel for the Petitioner

# IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW

Civil Misc. Appln. No

of 1982

In

Writ Petition

No. 69 of 1982

Chandan Lal

Petitioner

Versus

Union of India & A nother ...

Opposite Parties

# AFFIDAVIT

I, Chandan Lal aged 46 years son of Guru Charan resident of village Rahimabad P.O. Bijnor District Lucknow, do hereby solemnly affirm and state as under:-

- 1. That the deponent is the petitioner and as such is fully conversant with the facts of the case.
- 2. That the deponent has prayed for a writ in order and direction in the nature of mandamous directing the opposite parties to declare the the result of all the candidates from \$1. No.53 onwards of annexure No. 2 and to fill in all the



existing 28 vacancies from the candidates listed from Sl. No. 53 onward of annexure No. 2.

- 3. That the above noted writ petition has been admitted and the opposite parties have been surved.
- 4. That the opposite parties are threatening to hold a fresh selection for filling up all the 28 vacancies and if they succeed the deponent will suffer an irreperable loss.
- 5. That the balance of convenience lies in expediting the hearing of petition.

Lucknow. Dated Sept. 1982

DEPONENT

I, the abovenamed deponent do hereby verify that the contents of this affidavit paragraphs is to 3 are true to my own knowledge and that of paragraph 425 are believed by me to be true.

No part of it is false and nothing material has been concealed: So help me God.

Deponent.

I identify the deponent who has signed before me.

Advocate.

Solemnly affirmed before me on at a.m./p.m. by

the deponent who is identified by Shri Clerk to Shri Advocate, High Court, Allahabad.

I have satisfied myself by examining the deponent t at he understands the contents of this affidavit which has been read out, and explained explained by me.

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हाई नोर्ट इलाहाबाद, ततन्त्र बेन्च तत्त्रभ्र (अध्याय १२, नियम१ और ७) दोवाना विभाग प्रकोणार्कि (मुत्रकारिक) प्रार्थना सं० - - - - - - सन् १६- - - कि - W.P. - 6-9 - - 47 8E-82 - 50 7 Chandan Lal umon of India & athers mion de Andis Through General Manager Monthern Railway, Barada nouse New Delhi मूर्ति अपर तिले प्रार्थी ने इस न्यायातय भे उपर्युक्त तिले मुल्दमें ने संबंध भे - - -- -- लिये प्रार्थना-पन दिया है अतः आपको आदेश दियाजाता है कि श्राप इननेष - - 2 व - - पाइ - - - प- - अन् १६ € 2ई० को था उससे पहले उपस्थित हो भर भारता बतलाये कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय उक्त प्रार्थना पत्र की सुनवार उसी बाद नियमानुसार विक्षित िसी और दिन होगो। विदित हो कि यदि अप अपर लिले दिनांक पर या उसने पहले स्वयं अधवर किसी सहवीकेट या रेसे स्थाबित जारा की आपकी और से कार्य करते के लिस्कानून आध्वृत हो, उपास्थित न होगे तो उस प्रार्थन के हो सुनवाई और निर्णय आपनी अनुपास्थित के हो जायगा। मेरे इस्तार ह और न्यापाय प्रामी हर ते अल्यादन के -- औ -- - याह- - 3 -- सन् १६ ि ी नारी जिस । भरा IG G STAHA)

Incharge Deputy Resident | The Court of the William Resident | The Court of the William Resident | The Court of the Court

त्या विश्व । १९५२ की निवधावलाओं अध्याय ३७, कियम २ के आधीन प्राप्त तलवाना पित तलवाना पाने वालेक्सवादा र

Lucieno o Berehan ereno w W.P. 69/82 (1211) Petitioner Chandan Lal . Perfondent union of India. on the above nata w. P. The Petition is Jeling two envelop Stamp & 5 4/00 along with nations and two cafners af w.P. Counsel ou Petition Lucienow 22/3/82

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

REG. NO. 624 of 1987 (+)

in

Writ Petition No. 69 of 1982

Chandan lal

--- Petitioner

Vs.

Union of India and others - 0.Ps.

Counter affidavit of N.U.Khan s/o F.U.Khan

Respondentison is as evador: \_ or

I, the deponent named above do hereby solemnly.

affirm and state as under.

1- That para 1 of the petition is denied. The petitioner was appointed as Ty. Khalasi with effect from 23.5.1962 and was confirmed on the post of Khalasi w.e.f. 1.1.1964.

2- That para 2 of the petition is not admitted.

- 3- That in reply to para 3 of the petition it is submitted that prior to 1.10.1975 25% of the vacancies of Clerks Gr. 260-400 (RS) were required to be filled from class IV Staff. The same limit was revised to 33-1/3% of the vacancies from 1.10.1975.
- 4- That in reply to para 4 of the petition it is submitted that Class IV Staff as well as Class III Staff in lower grades after completion of 3 years service are eligible for appearing in the Selection for promotion as clarks grade Rs. 260-400 (RS) against 33-1/3% of the vacancies.
- 5- That in reply to para 5 of the petition it is submitted that the selection is made on the basis of written test and viva voce both. The contents of this

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para are not admitted.

6- That in reply to para 6 of the petition it is submitted that the earlier selection for the post of Clerk gr. 110-180 (AS)/260-400 (RS) from class IV staff against 25% of the vacancies was conducted in the year 1970 by DS/LKO who was controlling this selection at that time alongwith class IV Staff working under him.

Sw for the vacancies arising from 1.4.1971 Divl.

Supdt. Lucknow was asked to hold selection after inviting applications from the eligible staff. In the meantime recognised Union represented that the selection be postponed and be done by Dy. COS/AMV and not by DS/LKO and that the employees of the RDSO and Railway Board should not be included in the test.

After receipt of the orders that the selection be conducted in the office of the Dy.COS/AMV. The dates of the selection had to be postponed a number of times due to the intervention of the recognised Union. It was only in the year 1977 that the selection could be held in 1977 for the vacancies reserved for the serving class IV and class III employee in lower grades.

- 7- That in para 7 of the petition it is admitted the petitioner was eligible to appear in the selection and was called to appear in the same.
- 8- That in para 8 of the petition only this much is admitted that the petitioner qualified in the written test which was a part of the selection.
- 9- That in para 9 of the petition it is submitted

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that the Employees from Sl. No. 1 to 42 and 47, 48, 50 to 52, 65, 69, 72, 73, 84 and 85 of Annexure 2 have been declared successful in the selection. Employees at Sl. No. 43, 44, 46, 49, 53 to 64, 66 to 68, 70, 71 74 to 83 and 86 to 103 have not been brought on the panel.

10- That para 10 of the petition is not admitted.

The result of successful candidate has been announced.

11- That para 11 of the petition is not admitted.

That para 12 of the petition is not admitted. The panel was formed for all vacancies including anticipated. All the employees brought on the penal declared on 4.11.77 were promoted on 9.11.77 but the junior most employees of the panel were promoted against the posts reserved for directly recruited clerks from Railway Service Commission against 6-2/3% quoted reserved for them and accordingly the junior most employees promoted as Clerks gr. 260-400 (RS) were warned that they were likely to be replaced on availability of candidates selected by Railway Service Commission.

13- That in reply to para 13 of the petition it is submitted that the names of S/Shri Bhai lal, Ram Nath and Parasu Ram who belong to S.C. community were included in the panel in exchange of vacancies reserved for S.T. as no S.T. employees were available.

14- That in reply to para 14 of the petition

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it is submitted that four persons viz. S/Sri Pankaj Kumar Pandey, T.N.Tiwari, Sankatha Pd. and Mohan lal Singh (Sl.No. 11, 30,32 and 42 of annexure 2 were also brought on the panel in Oct. 1978 against future vacancies after interviewing them. They are senior to Sri Chandan lal.

15- That para 15 of the petition is admitted. Since the vacancies reserved against 33.1/3% quota for class IV staff upto the period ending 31.12.80 had been filled in, it was not considered to extend the panel further.

16- That in reply to para 16 of the petition it is submitted that the recognized Union requested to extend the panel further by taking into account the vacancies upto 31.12.81 against 33.1/3% quota and the same was considered and nine persons were included in panel in order of seniority as in Annexure 2.

17- That in reply to para 17 of the petition it is submitted that after announcement of the panel on 4.11.77, the names of 16 employees have been included in the panel in order of seniority except the 4 S.C. employees who were taken in exchange of vacancies reserved for S.T. The names of successful candidate were announced.

18- That in reply to para 18 of the petition it is submitted that the request to extend the panel further has not been considered spacially because the employees who were not eligible for appearing in the Selection (competitive examination) held in

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1977 have become eligible for the selection and they represented not to extend the panel and conduct fresh selection so that they may appear in the same and that they should not be ignored of h the chance.

- 19. That para 19 of the petition is not admitted.
  The annexure no.9 is letter addressed to Hd. Qrs.
  office to provide 18 clerks selected by Railway
  Service Commission to field in the vacancies reserved
  for them.
- 20- That para 20 of the petition needs no comments.
- 21- That as far as ground A of the petition is concerned the result has been announced as in Annexure 3.
- 22- That so far grounds B and C of the petition are concerned, the vacancies reserved for promotees up to 31.12.81 have been filled in.
- 23- That so far ground D is concerned 18 vacancies pertained to RSC selected clerks and the same have been filled in from RSC selected clerks.
- That on 4.11.77, promotes quota selection panel was formed and declared, wherein 37 persons were placed in the provisional panel. Subsequently names of 3 persons S/Shri Bhai lal, Ramnath and Parasu Ram were considered against the dereserved vacancies of Scheduled Tribequota after obtaining the approval of Competent Authority.

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That on 27.1.78, 4 persons namely Pankaj
Kumar, T.N.Tewari, Sankatha Pd. and Mohan lal Singh,
were placed on the panel by panel approving authority
on the representation of recognised union and
reviewed the result and interviewed the person.

- 26- That again on 15.3.80 G.M.extended his panel counting the future vacancies or adopting normal procedure.
- 27- That the above persons were taken into panel strictly in accordance with seniority.
- 28- That the petitioner is junior most amongst the all. 53 persons so placed on the panel of 1977, so he has no right for the promotion and nothing wrong or illegal has been committed.
- 29- That the writ petition of petitioner has already been infructutious on account of stay order in writ petition no. 5086 of 1982. Afresh panel was not constituted and the same is pending since 83.

# CASE OF THE RLY. ADMINISTRATION.

That the petitioner is too junior to the persons who have been taken in the panel of 4.11.1977 and they are after the persons who have been added in the panel after due interview hence whether they were taken on 4.11.1977 or thereafter after due interview so the question of taking the petitioner did not arise and no illegality was committed by the respondent.

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31- That the General Manager who is the Competent Authority to add or to remove the persons from the panel and he did the work within the ambit and law so it cannot be said that there is illegality.

32- That the petition is not maintainable and liable to be dismissed.

I, N.V. Khan, do hereby verify that

affidavit are based on the perusal of record, and no part of it is false and nothing material has been concealed.

Deponent.

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Before the Central Administrative Tribunal at

Allahabad

Reg. Slade on m. 624 561 987



Rejoinder No. 6240/1987

IN

Writ Petition No. 5086 of 1983

Chandan Lal

Petitioner

Versus

Union of India and other

Respondents (Opposite Parties)

Rejoinder application on behalf of the Petitioner to the counter affidavit filed on behalf of the opposite Parties.

I, Chandan Lal, aged about \$2 years, son of Late Fur charam, Ticket No. 811, Khallasi, Stores Depot., Alambagh, the deponent do hereby solemnly affirm and state on oath as under:

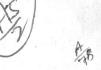
writ petition No. of 1982, the record of which has been transferred to the Central Administrative Tribunal at Allahabad and which has now been registered as Claim No. 624 of 1987. The deponent has been explained the contents of the counter affidavit filed on behalf of the opposite parties, which he has fully understood. As such he is in a position to submit the following parawise reply to the said counter affidavit. The deponent is filing this

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rejoinder application of the counter affidavit submitted by Shri U.N. Khan, Assistant Personal Officer, Northern Railway, Alambagh Depot, Lucknow on behalf of the opposite parties.

- 2. That the contents of para 1 and 2 of the counter affidavit need no reply from the petitioner. However the contents of para 2 of the petition is re-iterated.
- 2. 3. That the contents of Para 3 and 4 of the counter affidavit are not disputed. However, it is further stated that in the year 1970 a test for promotion from Class IV and lower class III to Class III was conducted by the Divisional Superintendent, now designated as Divisional Railway Manager, Northern Railway Hazratganj, Lucknow after taking into account the vacancies of all the offices of Division, workshops, and Stores etc. to fill up the vacancies. It is further stated that at the time of said test held in the year 1970 the promotion quota of Class IV employees to Class III was 25 percent which has been revised to 33 percent with effect from 1.10.1975.
- 4. That in reply to Para 5 of the counter affidavit need no reply as it admits the contents of Para 5 of the petition.
- affidavit as written are denied. In reply to this para, it is stated that in the year 1971 and 1972 the District Controller of Stores, Northern Railway, Alambagh, Lucknow invited applications from Class IV Staff having qualification of High School and 3 years service in Class IV Cadre, for promotion to Class III Cadre on adhoc basis in his unit only. The Class IV employees working in Alambagh, Charbagh,

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Vyas Nagar and Diesel Depot Mugal Sarai and Electric Traction Depot Kanpur, and who possessed the requisite qualifications of High School and 3 years service in Class IV cadre, had applied against the said notice for Promotion from Class IV to Class III gra-de R.110-180 (authorised seale) on adhoc basis. This process continued up to 1975, and when the petitioners' chance came for promation from Class IV to Class III, the said irregular practice was discontinued. However, in the meantime on receipt of the order from the competant authority, the Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow invited applications from Class IV and Lower Class III for promotion to Class III for holding the departmental selection for the promotion to Class III against 33 1/3 per cent quots. The said notice did not indicate the number of vacancies of Class III to be filled in from Class IV and lower Class III. It also did not indicate the exact number of Vacancies of the promption quets of 33 1/3 per cent. In reply to this para, it is further stated that no academic qualifications are prescribed for promotion from Class IV to Class III as per recommendations of Class IV Staff promotion Committee. The procadure for promotion from Class IV to Class III is laid down in para 110 page 118 under heading promotion to higher grade in Class III and Class IV posts of the Indian Railway Establishment Manual. In the relevant provisions of this Manual also, no academic qualifications for promotion of Class IV employees to Class III has been laid down. Thus, the procadure adopted by the Deputy Controller of Stores, Northern Railway, Alam-

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bagh, Lucknow was irregular and was wrongly adopted merely with a view to give benefit to some persons of Class IV staff. The said notices inviting applications for promotion of Class IV staff to Class III also did not indicate the actual Number of existing and anticipated vacancies. These notices were issued during the year 1975-76 and 1976-77. The written test was conducted on 27.3.77 and supplementary test was conducted on 26-4-77. The Class IV and lower Class III staff who appeared and qualified in the written test, was called for interview vide letter dated 22.6.77, a copy of which has already been annexed as Annexure No.2 to the petition. The interview was held on 6.7.77, 7.7.77 and supplementary interview was also held on 9.9.77. In reply to this para, it is further stated that the Class IV and lower Class III staff who were declared successful in between S1. No. 2 to 52 and the scheduled caste employees whose names appeared at Sl. No. 65, 69 and 72 of the Annexure No.2 to the writ petition, were brought on the provisional panel published by the opposite party No.2 vide Office order No. E/321 dated 4.11.77, a copy of which has been annexed as Annexure No.3 to the petition. The names of Sri Bhai Lal, Ram Nath and Parasu Ram appearing at Sl. No. 73, 84 and 85 of Annexure No.2 of the petition were included in the said provisional panel, vide Office order No. E/102 dated 4.4.78, a copy of which has already been annexed as Annexure No. 4 to the petition. These names were included in exchange of the Vacancies from scheduled tribe to scheduled caste. This procedure

again was also illegal, inasmuch as such exchange of

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of vacancies is only admissible in the IIIrd Recruitment year. In reply, it is further stated that the names of persons appearing at Sl. No. 11, 30,32 and 42 of the list of qualified candidates in the written test, a copy of which is contained as Annexure No.2 to the petition, were also included in the panel published vide letter No. 145-Ex/C-33543/L-Stores/S.S.B. (W) dated 27.10.78, a copy of which has already been annexed as Annexure No.5 to the petition. In reply to this para, it is further stated that the panel published by the opposite party No.2 vide office order No.E/321 dated 4.11.77 was further increased by adding the names of 9 more candidates of Annexure No.2 to the petition and who were placed at Sl. No.4, 10,20,22, 24, 26, 27, 39 and 41 vide letter No.115-E/C-33543/L-Stores/S.S.B. (W) dated 15.3.80, a true copy of the said office order has already been annexed as Annexure No.7 to the petition.

6. That the contente of para 7 of the conunter affidavit are admitted to the extent that the petitioners were found eligible alongwith other candidates and accordingly they were called to appear in the written test for promotion from class IV to Class III.

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6. Para 5 of rejoinder of B. Prasad affidavit are admitted to the extent of that the petitioner was found eligible alongwith other candidates and accordingly he was called to appear in the written test for promotion from Class IV to Class III.

7. That in reply to the contents of para 8 petitioner was qualified in the written test as well as in the viva voce test also. In reply to this para, it is further stated that on the basis of the written test alone the petitioner was eligible for promotion to Class III as Clerk Grade R. 110-180 (authorised scale)/R. 260-400 (regular scale), which is fully established by the fact that the enlargement of the panel from time to time upto Sl. No. 52 clearly indicated that only a written test was taken into account to bring them on the panel except Sl.No. 44-46 and 49 as they were transferred to Tickit Printing Press, Northern Railway, Alambagh, Lucknow before inclusion of the names of 9 persons vide Annexure No.7 to the petition.

8. That the contents of para 9 of the counter affidavit are denied and in reply to the same, the contents of paras 8 and 9 of the petition are reasserted to be correct. In reply to this para, it is made clear that the entire result was not declared as the names of Class IV employees appearing in between S1.No.1 to 52 except scheduled caste candidates of the Annexure No.2 were placed on the panel to the extent of vacancies available upto 4.11.77. In reply to this para, it is denied that the names of candidates appearing after S1.No. 52 of the Annexure No.2 of the petition were not selected. The correct fact is that the result of the petitioner beyond S1.No. 52 of Annexure No.2 was not declared.

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9. That the contents of para 10 of the counter affidavit are denied and in reply to the same, the contents of para 10 of the petition are reasserted to be correct. In reply to this para, it is further stated that the existing and anticipated vacancies were not worked out at the time of the formation of the original panel. This is established by the fact that in the notice inviting applications for promotion, the total number of vacancies were not indicated. And the candidates brought on provisional pannel were absorbed on 9.11.77 where as the anticipated vacancies should have been calculated on the basis of the instructions of the Railway Board. Thus, it is stated that without ascertaining the actual position of the existing and anticipated vacancies, the formation of the original panel as alleged by the opposite party No. 2 is totally arbitrary and unacceptable.

counter affidavit are denied and in reply to the same, the contents of paras 11 and 12 of the petition are reasserted to be correct. In reply to these paras, it is again stated that the panel was not correctly formed to the extent of the vacancies existing and anticipated including the vacancies of the promotion quota to the extent of 23 ½ per cent. In reply to these paras, it is also stated that in regard to the candidates selected and appointed against the direct quota of 66 2/3 per cent, no specific approval of the Railway Board was obtained.

11. That the contents of para 13 of the counter affidavit are denied and in reply to the same, the contents of para 13 of the petition are reasserted to be correct.

In reply to his para, it is further stated that the

exchange of vacancy is admissible in the IIIrd Recruitment

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year only as provided under the Northern Railway Printed Sl. No. 5003.

counter affidavit as written are denied and in reply to the same, the contents of para 14 of the petition are reasserted to be correct. In reply to this para, it is further stated that the names of S/Sri Pankaj Kumar Pandey, T.N. Tewari, Sankata Prasad and Mohan Lal were illegally included in the panel in the month of October 1978 as they were not found suitable in the viva voce test. In reply to this para, it is further stated that the seniority is not the only criteria for promotion of Class IV staff to Class III. These promotions of Class IV staff to Class III. These promotions are made on the basis of selection by means of written and viva voce test.

of the counter affidavit, it is stated that though the General Manager (P) rejected the request for increasing the panel from 40 to 50, but the names of only 37 persons were published vide Annexure No.3 to the petition. The direction of the General Manager contained in his letter dated 28.1.80 contained in Annexure No.6 to the petition has also been flouted by the opposite party No.2 when the panel was enlarged from time to time.

of the counter affidavit, it is stated that the function of Selection Board to form a panel, to increase it or to amend it cannot be guided by the request of a Union.

A Union has no power to interfere in the proceedings of selection. Thus, in reply to this para, it is clear that

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the opposite party No.2 was influenced by some Union officials and consequently included the names of certain candidates in the panel published on 4.11.77. If the request of one Union was accepted, then the request of other Union should also have been accepted.

15. That the contents of para 17 of the counter affidavit as written are denied and in reply to the same, the contents of para 17 of the petition are reasserted to be correct. In reply to this para, it is further stated that even the principle of seniority has not been correctly followed as the names of several other senior persons have been ignored. In reply to this para, it is further stated that Sri Parasu Ram who is placed at Sl.No. 85 of Annexure No. 2 to the petition has been considered for promotion, while the persons senior to him appearing at Sl. No. 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 66, 68, 70, 71, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83 of Annexure No. 2 of the petition have not been considered for inclusion in the panel of Clerk Grade III published vide office Order No. E/321 dated 4.11.77. In reply to this para, it is further stated that though there were 18 vacancies in existence in the Stores Depot Alambagh and its associated Depots and thus, there was extreme contingency for enlargement of paned, but even then it was not considered to increase the panel.

affidavit are denied and in reply to the same, the contents of para 18 of the petition are reasserted to be correct. In reply to this para, it is further stated that in terms of para 217 of the Indian Railway Establishment Manual, the panel issued vide office order No. E-321 dated 4.11.77

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expired on 9.11.77 and a fresh selection should have been sponsored immediately, but the opposite party No. 2 illegally waited till the inclusion of names of 16 persons and thus deliberately the process for selection for promotion from Class IV to Class III had not been adopted. In reply to this para, it is further stated that by this inaction the opposite party No. 2 has further prejudiced the petitioner and due to which a large number of other employees who have completed 3 years of service in Class IV and become entitled for promotion to Class III to the disadvantage of the petitioner even though they did not appear in the earlier selection held for promotion to Class III. This injustice done to the petitionor can only be compensated by increasing the parel to the extent of vacancies available. It may be stated that presently the vacancies have been continued by making ad hoc promotions. Thus, the ad hoc promotees who have been promoted to Class III are liable to be reverted and in their place the petitioner who are senior persons deserve to be promoted.

of the counter affidavit, it is stated that on inclusion of the names of 16 persons in the panel, Sri Babu Lal applied to increase the panel vide application dated 4.4.80, but instead of taking any action on the same, the opposite party No.2 issued a notice to conduct the selection for promotion of class IV employees to Class III without declaring the entire result of general candidates beyond Sl.No. 52 of Annexure No.2 of the petition. Thus the petitioner was compelled to file

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writ petition No. 69 of 1982 in the High Court in which the High Court granted a stay order restraining the opposite party No. 2 from holding any fresh selection till the entire result of the earlier selection was not declared.

18. That the contents of para 20 of the counter affidavit as written are denied and in reply to the same, the contents of para 20 of the petition are reasserted to be correct. In reply to this para, it is further stated that the panel issued vide office order No. E/321 dated 4.11.77 and was increased from time to time to cover the vacancies upto 31.12.80. It is a matter of step-motherly treatment with the petitioner as they were not considered for promotion to Class III on availability of vacancies during the years 1981 and 1982 and the process for a fresh selection was started even without declaring the entire result of the earlier selection. In reply to this para, it is further stated that a notice No. 20-E dated 25.9.82 was issued after a lapse of 2 years from the date of the enlargement of the panel. This clearly indicated that the opposite party No. 2 in an arbitrary and perverse manner desired to give undue benefit to the junior most Class IV employees, in as much as a large number of other candidates who in the meantime completed 3 years of service also became eligible for promotion to Class III to the disadvantage of the petitioner. In reply to this para, it is not disputed that the candidates in panel vide Annexures No. 4, 5, 7 are senior to the petitioner, but their names were not brought on the provisional panel issued vide office order No. E/321 dated 4.11.77. It is the admitted case of

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the opposite parties in para 12 of the counter affidavit that the names of all the successful candidates were brought on the panel vide Annexure No.3 to the petition. Thus, from the contents of para 12 of the petition, it appears that the candidates shown in para 14 of the counter affidavit were not qualified in the viva voce test but still their names have been brought in the panel and the result of the candidates beyond Sl.No.52 of Annexure No.2 and who qualified in written as well as viva voce test, has not been declared and they have not been considered for being brought on the panel published vide Office Order No. E/321 dated 4.11.77.

19. That the contents of para 21 of the counter affidavit as written are denied and in reply to the same, the contents of para 21 of the petition are reasserted to be correct. In reply to this para, it is further stated that the inclusion of the candidates mentioned in Annexures No. 4, 5 and 7 in the panel published vide Office Order No. E/321 dated 4.11.77 clearly indicate that there was no necessity to hold the viva voce test as the entire panel was formed on the basis of written test alone. In reply to this para, it is further stated that the petitioner are entitled to be empanelled for promotion to Class III prior to the candidates declared unsuitable in vivo voca test earlier, and some of whom have subsequently been empanelled. In reply to this para, the deponent is advised to state that it is not necessary to implead those persons who have been empanelled vide Annexures No. 4, 5 and 7 to the writ petition. In the original writ petition, the petitioner have not made any

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prayer for quashing the names of such persons who have empanelled by means of Annexure No. 4, 5 and 7 to the petition, but on the other hand the only prayer is that the opposite party No. 2 should be directed to declare the results of all the candidates beyond Sl. No. 53 of Annexure No. 2 and to fill in all the existing 28 vacancies from the candidates whose names are placed beyond Sl. No. 53 of Annexure No. 2 before holding any other test. Thus, the contention of the opposite parties that the petition is not maintainable due to non-joinder of necessary parties, is misconceived on facts and law both.

20. That the contents of para 23 of the counter affidavit are denied as the vacancies reserved for direct recruit candidates cannot be filled in without the approval of Railway Board.

affidavit it is submitted t at in para 13 of the counter affidavit it is stated that S/Sri Bhai Ial, Ram Nath and Parasu Ram to belongs to scheduled caste community were included in the panel in exchange of vacancies reserved for Scheduled Tribe whereas in para 24 it is admitted that these person included in the panel against de-reservation of vacancies. Both are contradictory with each other. It appears that respondents are concealing some facts of the case.

22. That in reply to para 25 and 26 of the counter affidavit it is submitted that the inclusion of names in the panel issued vide Office No.E/321 dated 4.11.77 is arbitrary and illegal in face of

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the instruction issued by the Railway Board.

23. That in reply to para 27 of the counter affidavit it is submitted that the result of selection from class IV to class III would have not been based on the basis of seniority. As per instructions of the Railway Board the result should have been declared on the basis of the selection proceedings and the candidates found suitable in both written and viva voce test had to be placed on the panel. The seniority is not the criteria to include or placed the candidates on the panel.

24. That the contents of para 28 of the counter affidavit it is admitted that the petitioner is junior to some persons placed on provisional panel vide office order No. E/32l dated 4.11.77 but senior to the persons at Sl. No. 65, 69, 72, 73, 84, 85. It is illegal that the candidates declared unsuitable in viva voce test were further consider to be placed on the panel of Clerks only on the basis of seniority.

25. That in reply to para 29 of the counter affidavit, the deponent is advised to state that all the grounds taken in para 22 of the petition are legal and borne out from the entire facts and circumstances of the case and the petition preferred by the petitioners deserves to be allowed with costs.

Dated: Sept. 2/,1987

Deponent



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#### Verification

I, the above named deponent, do hereby verify that the contents of paras 1 16 15, 17

of this rejoinder affidavit are true to my own knowledge, while the contents of paras 16,19 and 20 to 25

of this rejoinder affidavit are based on legal advice and information and are believed by me to be true.

Signed and verified by me on this the day, of September, 1987 at Allahabad.

Deponent

Dated: Lucknow
September 2/, 1987.

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भारत सरकार वगैरह

संलग्न शपथ - पत्र में दिये गये कारणों के आधार पर आदरणीय
-यायालय से यह प्रार्थना किया जाता है कि वे प्रतिवादी नंं 2 हिप्टी कन्द्रोलर
आफ स्टोर्स, उत्तर रेलवे आलमबाग, लरवनऊ को न्यायालय के समक्ष व्यक्तिगत्र
रूप में उपस्थित होने का निर्देश दें जिससे कि जिरह के व्दारा सत्य जात का
पता लगाया जा सके।

दिनांक 90-5-1988

प्रार्थी अधिवक्ता जिल्ला अभिने जिल्ला शारदा प्रसाद केसरवानी एडवोकेट

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## सम्झा न्यायालय न्याधिकरण शारवा इलाहाबाद पंजीकरण संख्या 624 (टी ) सन् । 987





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चन्द्रन लाल

बनाम भारत सरकार वगैरह

शपथा-पत्र मिनजा निव चन्द्रन लाल उम्र लगभग 52 वर्ष पुत्र स्वर्गीय गुरुवरन निवासी ग्राम रही पावाद, पोस्ट बिजनौर, जिला लरवनऊ ।

मैं, शपथाबर्ता धर्म व ईमान से सशपथ बयान करता हूँ कि :-

- यह कि शपध्कर्ता उपरिक्त वाद में वादी है तथा वाद के सभी तथ्यों से
   भाली भाति परिचित है ।
- 2. यह कि आदरणीय द्रिष्यूनल ने प्रतिवादी गणों की यह निर्देश दिए थे कि वे लोग सेलेक्शन प्रोसी डिंग व रिजल्ट जो सेलेक्शन कोर्ड के मेम्बरों के हिसाब से कई प्रतियों में बनाया जाता है, को द्रिबुयुनल के सामने प्रस्तुत करें।
- 3- यह कि प्रतिवादी गणें ने द्विष्मूनल के आदेश की कोई परवाह नहीं की और बदनियती से उपरोक्त कागजातों को दिारिवल नहीं कर रहें हैं।

यह कि प्रतिवादीगणों ने अपना हलफनामा भी नहीं दारिवल किया है और भरि नहीं कहा है कि उपरोक्त कागजात रवीं गए हैं।

- 5- यह कि उपरोक्त सेलेक्शन कमेटी में 3 मेम्बर थो और प्रत्येक के पास नम्बर देने के लिए एक - एक कापी थी इससे यह स्पष्ट है कि प्रत्येंक मेम्बर के लिए एक - एक कापी तैयार की होगी व आफिस के लिए भी एक कापी अवस्य बनाई गयी होगी ।
- 6- यह कि शपथाकर्ता की पूर्ण जानकारी में है कि उपरोक्त कागजात प्रतिवादी नम्बर - 2 के कब्जे में है जो वे जान बूझ कर जमा नहीं कर रहे हैं।

में, शपथानती उपरोक्त धार्म व ईमान से यह तस्दीन नरता हूँ कि

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शपथ-पत्र की धारा 1 लगायत 6 तक मेरे जातीय जात में सच व सही है। इसमें न कुछ झूठ है और न ही कुछ छिपाया गया है। भगवान मेरी मदद करे।

दिनाँक 🎣 -5-1988

शपथकर्ता च्यन्देश लगल १ १ चन्दन लाल १

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MURAIO BALL CIE

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

REG. NO. 624 of 1987 (+)

in

Writ Petition No. 69 of 1982

Chandan lal --- Petitioner

Vs.

Union of India and others - 0.Ps.

Counter affidevit of N.U.Khan s/o F.U.Khan A.P.D.(G) N.R. Am.V.

- I, the deponent named above do hereby solemnly affirm and state as under :-
- 1- That para 1 of the petition is denied. The petitioner was appointed as Ty. Khalesi with effect from 23.5.1962 and was confirmed on the post of Khalesi w.e.f. 1.1.1964.
- 2- That pera 2 of the petition is not admitted.
- 3- That in reply to para 3 of the petition it is submitted that prior to 1.10.1975 25% of the vacancies of Clerks Gr. 260-400 (RS) were required to be filled from class IV Staff. The same limit was revised to 33-1/3% of the vacancies from 1.10.1975.
- 4- That in reply to para 4 of the petition it is submitted that Class IV Staff as well as Class III Staff in lower grades after completion of 3 years service are eligible for appearing in the Selection for promotion as clerks grade Rs. 260-300 (RS) against 33-1/3% of the vacancies.
- 5- That in raply to para 5 of the patition it is submitted that the selection is made on the basis of written test and viva voce both. The contents of this

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para are not admitted.

6- That in reply to para 6 of the petition it is submitted that the earlier selection for the post of Clerk gr. 110-180 (AS)/260-400 (RS) from class IV staff against 25% of the vacancies was conducted in the year 1970 by DS/LKO who was controlling this selection at that the alongwith class IV Staff working under him.

- Supdt. Lucknow was asked to hold selection after inviting applications from the eligible staff. In the meantime recognised Union represented that the selection be postponed and be done by Dv. COS/AMV and not by DS/LKO and that the employees of the RDSO and Railway Board should not be included in the test.

  After receipt of the orders that the selection be conducted in the office of the Dy.COS/AMV. The dates of the selection had to be postponed a number of times due to the intervention of the recognised Union. It was only in the year 1977 that the selection could be held in 1977 for the vacancies reserved for the serving class IV and class III employee in lower grades.
- 7- That in para 7 of the petition it is admitted the petitioner was aligible to appear in the selection and was called to appear in the same.
- 8- That in para 8 of the petition only this much is admitted that the petitioner qualified in the written test which was a part of the selection.
- 2- That in para 9 of the petition it is submitted

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that the Employees from S1.No. 1 to 42 and 47, 48, 50 to 52, 65, 69, 72, 73, 84 and 85 of Annexure 2 have been declared successful in the selection. Employees at S1.No. 43, 44, 46, 49, 53 to 64, 66 to 66, 70, 71 74 to 83 and 86 to 103 have not been brought on the panel.

- 10- That para 10 of the petition is not admitted.

  The result of successful cendidate has been announced.
- 11- That para 11 of the patition is not admitted.
- 12- That para 12 of the petition is not admitted. The panel was formed for all vacancies including anticipated. All the employees brought on the penal declared on 4.11.77 were promoted on 9.11.77 but the junior most employees of the panel were promoted against the posts reserved for directly recruited clerks from Railway Service Commission against 66-2/3% quoted reserved for them and accordingly the junior most employees promoted as Clerks gr. 260-400 (RS) were warned that they were likely to be replaced on availability of candidates selected by Railway Service Commission.
- 13- That in reply to pera 13 of the petition it is submitted that the names of S/Shri Bhai lal, Ram Nath and Parasu Ram who belong to S.C. community were included in the panel in exchange of vacancies reserved for S.T. as no S.T. employees were evailable.
- 14- That in raply to para 14 of the petition

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it is submitted that four persons viz. 5/Sri Pankaj Kumar Panday, T.N.Tiwari, Sankatha Pd. and Mohan lal Singh (Sl.No. 11, 38,32 and 42 of annexure 2 were also brought on the panel in Oct. 1978 against future vacancies after interfiewing them. They are senior to Sri Chandan lal.

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15- That para 15 of the petition is admitted. Since the vacancies reserved against 33.1/3% quote for class IV staff upto the period ending 31.12.80 had been filled in, it was not considered to extend the panel further.

16- That in reply to para 16 of the petition it is submitted that the recognized Union requested to extend the penel further by taking into account the vacancies upto 31.12.81 against 33.1/3% quote and the same was considered and nine persons were included in panel in order of seniority as in Annexure 2.

That in reply to para 17 of the petition it is submitted that after announcement of the panel on 4.11.77, the names of 16 amployees have been included in the panel in order of seniority except the 4 S.C. employees who were taken in exchange of vacancies reserved for S.T. The names of successful candidate were announced.

18- That in reply to para 18 of the petition it is submitted that the request to extend the panel further has not been considered specially because the employees who were not eligible for appearing in the Selection (competitive examination) held in

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1977 have become eligible for the selection and they represented not to extend the panel and conduct fresh selection so that they may appear in the same and that they should not be ignored of h the chance.

- 19. That para 19 of the patition is not admitted.
  The annaxure no.9 is letter addressed to Hd. Grs.
  office to provide 18 clerks selected by Railway
  Service Commission to fill in the vacancies reserved
  for them.
- 20- That para 20 of the petition needs no comments.
- 21- That as far as ground A of the patition is concerned the result has been announced as in Annexure 3.
- 22- That so fer grounds 8 and C of the petition are concerned, the vacancies reserved for promotees up to 31.12.81 have been filled in.
- 23- That so far ground D is concerned 18 vacancies partained to RSC selected clarks and the same have been filled in from RSC selected clarks.
- 24- That on 4.11.77, promotes quota selection panel was formed and declared, wherein 37 persons were placed in the provisional panel. Subsequently names of 3 persons 9/Shri Bhai lal, Ramnath and Paresu Ram were considered against the dereserved vacancies of Scheduled Tribequeta efter obtaining the approval of Competent Authority.

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25- That on 27.1.78, 4 persons namely Pankej
Kumar, T.N.Teuari, Sankatha Pd. and Mohan lal Singh,
were placed on the panel by panel approving authority
on the representation of recognised union and
reviewed the result and interviewed the person.

26- That again on 15.3.88 G.M.extended his panel counting the future vacancies or adopting normal procedure.

27- That the above persons were taken into penel strictly in accordance with seniority.

28- That the petitioner is junior most amongst the all. 53 persons so placed on the penal of 1977, so he has no right for the promotion and nothing wrong or illegal has been committed.

29- That the writ petition of petitioner has already been infructutious on account of stay order in writ petition no. 5086 of 1982. Afresh panel was not constituted and the same is pending since 83.

## CASE OF THE RLY . ADMINISTRATION .

30- That the patitionar is too junior to the persons who have been taken in the panel of 4.11.1977 and they are after the persons who have been added in the penel after due interview hence whether they were taken on 4.11.1977 or thereafter after due interview so the question of taking the patitioner did not arise and no illegality was committed by the respondent.

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That the General Manager who is the Competent Authority to add or to remove the persons from the penel and he did the work within the ambit and law so it cannot be said that there is illegality.

32- That the petition is not mainteinable and liable to be dismissed.

I, N.V. Khang do hereby verify that
the contents of paras 1 to 32 of this counter and affidavit are based on the perusal of record and no part of it is false and nothing meterial has been concealed.

25(8) Deponent.

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Before the Central Administrative Tribunal at Allahabad

Registration m. 624 Jb 1987 (T)

Rejoinder No. 6240/1987

IN

Writ Petition No. 5086 of 1983

Chandan Lal

Petitioner

Versus

Union of India and other

Respondents (Opposite Parties)

Rejoinder application on behalf of the Petitioner to the counter affidavit filed on behalf of the opposite Parties.

I, Chandan Lal, aged about 52 years, son of
Late Function, Ticket No. 811, Khallasi, Stores
Depot., Alambagh, the deponent do hereby solemnly affirm
and state on oath as under:

vrit petition No. of 1982, the record of which has been transferred to the Central Administrative Tribunal at Allahabad and which has now been registered as Claim No. 624 of 1987. The deponent has been explained the contents of the counter affidavit filed on behalf of the opposite parties, which he has fully understood. As such he is in a position to submit the following parawise reply to the said counter affidavit. The deponent is filing this

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rejoinder application of the counter affidavit submitted by Shri U.N. Khan, Assistant Personal Officer, Northern Railway, Alambagh Depot, Lucknow on behalf of the opposite parties.

- 2. That the contents of para 1 and 2 of the counter affidavit need no reply from the petitioner. However the contents of para 2 of the petition is re-iterated.
- counter affidavit are not disputed. However, it is further stated that in the year 1970 a test for promotion from Class IV and lower class III to Class III was conducted by the Divisional Superintendent, now designated as Divisional Railway Manager, Northern Railway Hazratganj, Lucknow after taking into account the vacancies of all the offices of Division, workshops, and Stores etc. to fill up the vacancies. It is further stated that at the time of said test held in the year 1970 the promotion quota of Class IV employees to Class III was 25 percent which has been revised to 335 percent with effect from 1.10.1975.
- 4. That in reply to Para 5 of the counter affidavit need no reply as it admits the contents of Para 5 of the petition.
- affidavit as written are denied. In reply to this para, it is stated that in the year 1971 and 1972 the District Controller of Stores, Northern Railway, Alambagh, Lucknow invited applications from Class IV Staff having qualification of High School and 3 years service in Class IV Cadre, for promotion to Class III Cadre on adhoc basis in his unit only. The Class IV employees working in Alambagh, Charbagh.

Vyas Nagar and Diesel Depot Mugal Sarai and Electric Traction Depot Kanpur, and who possessed the requisite qualifications of High School and 3 years service in Class IV cadre, had applied against the said notice for Promotion from Class IV to Class III gra-de R.110-180 (authorised seale) on adhoc basis. This process continued up to 1975, and when the petitioners' chance came for promotion from Class IV to Class III, the said irregular practice was discontinued. However, in the meantime on receipt of the order from the competant authority, the Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow invited applications from Class IV and Lower Class III for promotion to Class III for helding the departmental selection for the promotion to Class III against 33 1/3 per cent quots. The said notice did not indicate the number of vacancies of Class III to be filled in from Class IV and lower Class III. It also did not indicate the exact number of Vacancies of the promption quats of 33 1/3 per cent. In reply to this para, it is further stated that no academic qualifications are prescribed for promotion from Class IV to Class III as per recommendations of Class IV Staff promotion Committee. The procadure for promotion from Class IV to Class III is laid down in para 110 page 118 under heading promotion to higher grade in Class III and Class IV posts of the Indian Railway Establishment Manual. In the relevant provisions of this Manual also, no academic qualifications for promotion of Class IV employees to Class III has been laid down. Thus, the procadure adopted by the Deputy Controller of Stores, Northern Railway, Alam-

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bagh, Lucknow was irregular and was wrongly adopted merely with a view to give benefit to some persons of Class IV staff. The said notices inviting applications for promotion of Class IV staff to Class III also did not indicate the actual Number of existing and anticipated vacancies. These notices were issued during the year 1975-76 and 1976-77. The written test was conducted on 27.3.77 and supplementary test was conducted on 26-4-77. The Class IV and lower Class III staff who appeared and qualified in the written test, was called for interview vide letter dated 22.6.77, a copy of which has already been annexed as Annexure No.2 to the petition. The interview was held on 6.7.77, 7.7.77 and supplementary interview was also held on 9.9.77. In reply to this para, it is further stated that the Class IV and lower Class III staff who were declared successful in between S1. No. 2 to 52 and the scheduled caste employees whose names appeared at Sl. No. 65, 69 and 72 of the Annexure No. 2 to the writ petition, were brought on the provisional panel published by the opposite party No. 2 vide Office order No. E/321 dated 4.11.77,

a copy of which has been annexed as Annexure No.3 to the petition. The names of Sri Bhai Lal, Ram Nath and Parasu Ram appearing at Sl. No. 73, 84 and 85 of Annexure No.2 of the petition were included in the said provisional panel, vide Office order No. E/102 dated 4.4.78, a copy of which has already been annexed as Annexure No. 4 to the petition. These names were included in exchange of the Vacancies from scheduled tribe to scheduled caste. This procedure again was also illegal, inasmuch as such exchange of

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of vacancies is only admissible in the IIIrd Recruitment year. In reply, it is further stated that the names of persons appearing at Sl. No. 11, 30,32 and 42 of the list of qualified candidates in the written test, a copy of which is contained as Annexure No.2 to the petition, were also included in the panel published vide letter No. 145-Ex/C-33543/L-Stores/S.S.B. (W) dated 27.10.78, a copy of which has already been annexed as Annexure No. 5 to the petition. In reply to this para, it is further stated that the panel published by the opposite party No.2 vide office order No.E/321 dated 4.11.77 was further increased by adding the names of 9 more candidates of Annexure No.2 to the petition and who were placed at Sl. No.4, 10,20,22, 24, 26, 27, 39 and 41 vide letter No.115-E/C-33543/L-Stores/S.S.B. (W) dated 15.3.80, a true copy of the said office order has already been annexed as Annexure No. 7 to the petition.

6. That the contents of para 7 of the conunter affidavit are admitted to the extent that the petitioners were found eligible alongwith other candidates and accordingly they were called to appear in the written test for promotion from class IV to Class III.

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6. Para 5 of rejoinder of B. Prasad affidavit are admitted to the extent of that the petitioner was found eligible alongwith other candidates and accordingly he was called to appear in the written test for promotion from Class IV to Class III.

petitioner was qualified in the written test as well as in the viva woce test also. In reply to this para, it is further stated that on the basis of the written test alone the petitioner was eligible for promotion to Class III as Clerk Grade R. 110-180 (authorised scale)/ R. 260-400 (regular scale), which is fully established by the fact that the enlargement of the panel from time to time upto Sl. No. 52 clearly indicated that only a written test was taken into account to bring them on the panel except Sl.No. 44-46 and 49 as they were transferred to Tickit Printing Press, Northern Railway, Alambagh, Luckmow before inclusion of the names of 9 persons vide Annexure No.7 to the petition.

8. That the contents of para 9 of the counter affidavit are denied and in reply to the same, the contents of paras 8 and 9 of the petition are reasserted to be correct. In reply to this para, it is made clear that the entire result was not declared as the names of Class IV employees appearing in between Sl.No.1 to 52 except scheduled caste candidates of the Annexure No.2 were placed on the panel to the extent of vacancies available upto 4.11.77. In reply to this para, it is denied that the names of candidates appearing after Sl.No. 52 of the Annexure No.2 of the petition were not selected. The correct fact is that the result of the petitioner beyond Sl.No. 52 of Annexure No.2 was not declared.

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9. That the contents of para 10 of the counter affidavit are denied and in reply to the same, the contents of para 10 of the petition are reasserted to be correct. In reply to this para, it is further stated that the existing and anticipated vacancies were not worked out at the time of the formation of the original panel. This is established by the fact that in the notice inviting applications for promotion, the total number of vacancies were not indicated. And the candidates brought on provisional pannel were absorbed on 9.11.77 where as the anticipated vacancies should have been calculated on the basis of the instructions of the Railway Board. Thus, it is stated that without ascertaining the actual position of the existing and anticipated vacancies, the formation of the original panel as alleged by the opposite party No. 2 is totally arbitrary and unacceptable.

10. That the contents of paras 11 and 12 of the counter affidavit are denied and in reply to the same, the contents of paras 11 and 12 of the petition are reasserted to be correct. In reply to these paras, it is again stated that the panel was not correctly formed to the extent of the vacancies existing and anticipated including the vacancies of the promotion quota to the extent of 23 \$\frac{1}{2}\$ per cent. In reply to these paras, it is also stated that in regard to the candidates selected and appointed against the direct quota of 66 2/3 per cent, no specific approval of the Railway Board was obtained.

affidavit are denied and in reply to the same, the contents of para 13 of the petition are reasserted to be correct.

In reply to his para, it is further stated that the exchange of vacancy is admissible in the IIIrd Recruitment.

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year only as provided under the Northern Railway Printed Sl.No. 5003.

counter affidavit as written are denied and in reply to the same, the contents of para 14 of the petition are reasserted to be correct. In reply to this para, it is further stated that the names of S/Sri Pankaj Kumar Pandey, T.N. Tewari, Sankata Prasad and Mohan Lal were illegally included in the panel in the month of October 1978 as they were not found suitable in the viva voce test. In reply to this para, it is further stated that the seniority is not the only criteria for promotion of Class IV staff to Class III. These promotions of Class IV staff to Class III. These promotions are made on the basis of selection by means of written and viva voce test.

of the counter affidavit, it is stated that though the General Manager (P) rejected the request for increasing the panel from 40 to 50, but the names of only 37 persons were published vide Annexure No.3 to the petition. The direction of the General Manager contained in his letter dated 28.1.80 contained in Annexure No.6 to the petition has also been flouted by the opposite party No.2 when the panel was enlarged from time to time.

of the counter affidavit, it is stated that the function of Selection Board to form a panel, to increase it or to amend it cannot be guided by the request of a Union.

A Union has no power to interfere in the proceedings of selection. Thus, in reply to this para, it is clear that

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the opposite party No.2 was influenced by some Union officials and consequently included the names of certain candidates in the panel published on 4.11.77. If the request of one Union was accepted, then the request of other Union should also have been accepted.

15. That the contents of para 17 of the counter affidavit as written are denied and in reply to the same, the contents of para 17 of the petition are reasserted to be correct. In reply to this para, it is further stated that even the principle of seniority has not been correctly followed as the names of several other senior persons have been ignored. In reply to this para, it is further stated that Sri Parasu Ram who is placed at Sl.No. 85 of Annexure No. 2 to the petition has been considered for promotion, while the persons senior to him appearing at Sl. No. 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 66, 68, 70, 71, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83 of Annexure No. 2 of the petition have not been considered for inclusion in the panel of Clerk Grade III published vide office Order No. E/321 dated 4.11.77. In reply to this para, it is further stated that though there were 18 vacancies in existence in the Stores Depot Alambagh and its associated Depots and thus, there was extreme contingency for enlargement of panel, but even then it was not considered to increase the panel.

affidavit are denied and in reply to the same, the contents of para 18 of the petition are reasserted to be correct. In reply to this para, it is further stated that in terms of para 217 of the Indian Railway Establishment Manual, the panel issued vide office order No. E-321 dated 4.11.77

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expired on 9.11.77 and a fresh selection should have been sponsored immediately, but the opposite party No. 2 illegally waited till the inclusion of names of 16 persons and thus deliberately the process for selection for promotion from Class IV to Class III had not been adopted. In reply to this para, it is further stated that by this inaction the opposite party No. 2 has further prejudiced the petitioner and due to which a large number of other employees who have completed 3 years of service in Class IV and become entitled for promotion to Class III to the disadvantage of the petitioner even though they did not appear in the earlier selection held for promotion to Class III. This injustice done to the petitionor can only be compensated by increasing the panel to the extent of vacancies available. It may be stated that presently the vacancies have been continued by making ad hoc promotions. Thus, the ad hoc promotees who have been promoted to Class III are liable to be reverted and in their place the petitioner who are senior persons deserve to be promoted.

of the counter affidavit, it is stated that on inclusion of the names of 16 persons in the panel, Sri Babu Lal applied to increase the panel vide application dated 4.4.80, but instead of taking any action on the same, the opposite party No.2 issued a notice to conduct the selection for promotion of class IV employees to Class III without declaring the entire result of general candidates beyond Sl.No. 52 of Annexure No.2 of the petition. Thus the petitioner was compelled to file

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writ petition No. 69 of 1982 in the High Court in which the High Court granted a stay order restraining the opposite party No. 2 from holding any fresh selection till the entire result of the earlier selection was not declared.

18. That the contents of para 20 of the counter affidavit as written are denied and in reply to the same, the contents of para 20 of the petition are reasserted to be correct. In reply to this para, it is further stated that the panel issued vide office order No. E/321 dated 4.11.77 and was increased from time to time to cover the vacancies upto 31.12.80. It is a matter of step-motherly treatment with the petitioner as they were not considered for promotion to Class III on availability of vacancies during the years 1981 and 1982 and the process for a fresh selection was started even without declaring the entire result of the earlier selection. In reply to this para, it is further stated that a notice No. 20-E dated 25.9.82 was issued after a lapse of 2 years from the date of the enlargement of the panel. This clearly indicated that the opposite party No. 2 in an arbitrary and perverse manner desired to give undue benefit to the junior most Class IV employees, in as much as a large number of other candidates who in the meantime completed 3 years of service also became eligible for promotion to Class III to the disadvantage of the petitioner. In reply to this para, it is not disputed that the candidates in panel vide Annexures No.4, 5, 7 are senior to the petitioner, but their names were not brought on the provisional panel issued vide office order No. E/321 dated 4.11.77. It is the admitted case of

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the opposite parties in para 12 of the counter affidavit that the names of all the successful candidates were brought on the panel vide Annexure No.3 to the petition. Thus, from the contents of para 12 of the petition, it appears that the candidates shown in para 14 of the counter affidavit were not qualified in the viva voce test but still their names have been brought in the panel and the result of the candidates beyond \$1.No.52 of Annexure No.2 and who qualified in written as well as viva voce test, has not been declared and they have not been considered for being brought on the panel published vide Office Order No. E/321 dated 4.11.77.

19. That the contents of para 21 of the counter affidavit as written are denied and in reply to the same, the contents of para 21 of the petition are reasserted to be correct. In reply to this para, it is further stated that the inclusion of the candidates mentioned in Annexures No. 4, 5 and 7 in the panel published vide Office Order No. 8/321 dated 4.11.77 clearly indicate that there was no necessity to hold the viva voce test as the entire namel was formed on the basis of written test alone. In reply to this para, it is further stated that the petitioner are entitled to be empanelled for promotion to Class III prior to the candidates declared unsuitable in vivo voca test earlier, and some of whom have subsequently been empanelled. In reply to this para, the deponent is advised to state that it is not necessary to implead those persons who have been empanelled vide Annexures No. 4, 5 and 7 to the writ petition. In the original writ petition, the petitioner have not made any

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....10; 13<sub>m</sub> have empanelled by means of Annexure No. 4, 5 and 7 to the petition, but on the other hand the only prayer is that the opposite party No. 2 should be directed to declare the results of all the candidates beyond Sl. No. 53 of Annexure No. 2 and to fill in all the existing 28 vacancies from the candidates whose names are placed beyond Sl. No. 53 of Annexure No. 53 of Annexure No. 2 before holding any other test. Thus, the contention of the opposite parties that the petition is not maintainable due to non-joinder of necessary parties, is misconceived on facts and law both.

20. That the contents of para 23 of the counter affidavit are denied as the vacancies reserved for direct recruit candidates cannot be filled in without the approval of Railway Board.

affidavit it is submitted t at in para 13 of the counter affidavit it is stated that S/Sri Bhai Lal, Ram Nath and Parasu Ram to belongs to scheduled caste community were included in the panel in exchange of vacancies reserved for Scheduled Tribe whereas in para 24 it is admitted that these person included in the panel against de-reservation of vacancies. Both are contradictory with each other. It appears that respondents are concealing some facts of the case.

22. That in reply to para 25 and 26 of the counter affidavit it is submitted that the inclusion of names in the panel issued vide Office No. E/321 dated 4.11.77 is arbitrary and illegal in face of

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the instruction issued by the Railway Board.

23. That in reply to para 27 of the counter affidavit it is submitted that the result of selection from class IV to class III would have not been based on the basis of seniority. As per instructions of the Railway Board the result should have been declared on the basis of the selection proceedings and the candidates found suitable in both written and viva voce test had to be placed on the panel. The seniority is not the criteria to include or placed the candidates on the panel.

24. That the contents of para 28 of the counter affidavit it is admitted that the petitioner is junior to some persons placed on provisional panel vide office order No. E/321 dated 4.11.77 but senior to the persons at Sl. No. 65, 69, 72, 73, 84, 85. It is illegal that the candidates declared unsuitable in viva voce test were further consider to be placed on the panel of Clerks only on the basis of seniority.

25. That in reply to para 29 of the counter affidavit, the deponent is advised to state that all the grounds taken in para 22 of the petition are legal and borne out from the entire facts and circumstances of the case and the petition preferred by the petitioners deserves to be allowed with costs.

Dated: Sept. ,1987

Deponent

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## Verification

I, the above named deponent, do hereby verify that the contents of paras ( \$15,17

and who languaged of this rejoinder affidavit are true to my own knowledge, while the contents of paras 16, 19 and 20 Wy

rejoinder affidavit are based on legal advice and information and are believed by me to be true.

Signed and verified by me on this the day, of September, 1987 at Allahabad.

Deponent

TRUE COPY ATTESTED

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शारदा प्रसाद केसरवाकी

र्थ, वस्तेवत् मार्गं, ध्वाहावाद

3 माइका

शिरहा धसाद केसरवाली

२५, सम्मेलन मार्ग, इलाहाबाद

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यन्दन लाल

बनाम

भारत सरकार वगैरह

संलग्न शयथ - पत्र मैं दिये गये कारणी के आधार पर आदरणीय
-यायालय से यह प्रार्थना किया जाता है कि वे प्रतिवादी नं0 2 स्पिटी क्नद्रोलर
साफ स्टीर्क, उत्तर रेलवे आलमजाग, लरवनऊ को न्यायालय के समझ व्यक्तिगद्रा
स्य ग उपस्थित होने का निर्देश दें जिससे कि जिरह के व्दारा सत्य वात का
पता सगाया जा सके।

दिनांक % -5-1 988

निर्मा अभाग क्यापारक

शारदा प्रसाद केंसरवानी

रहवीवेट

वन्दन लाल

बनाम

भारत सरकार वगैरह

शपथा-पत्र मिनजानिब बन्दन लाल उद्ध लगभग 52 वर्ष पुत्र स्वर्गीय गुस्बरन निवासी ग्राम रही माबाद, पोस्ट बिजनोर, जिला लखनऊ ।

मै, शपथावर्ता धर्म व ईमान से सशपथ बयान करता हूँ कि :-

- यह कि शपथ्यकर्ता उपरिक्त वाद मैं वादी है तथा वाद के सभा तथ्यों से
   भाली भारति परिचित है ।
- यह कि आदाणीय द्विच्युनल ने प्रतिवादी गर्गों की यह निर्देश दिए थे कि वे लीग सैलैश्शन प्रीसी हिंग व रिजल्ट की सेलेश्शन की हैं के मेम्बर्स के हिसाब से कई प्रतियों में बनाया जाता है, को द्विबुयुनल के सामने प्रस्तुत करें।
- 3- यह कि प्रतिवादी गर्ण ने द्विष्णुनल के आदेश की कोई परवाह नहीं की और बदनियती से उपरोक्त कागजाती को दिारिक्ल नहीं कर रहे हैं।
- 4- यह कि प्रतिवादी गर्म ने अपना हलफनामा भी नहीं दारिवल किया है और प्रहि भी नहीं कहा है कि उपरोक्त कांगज़त रवी गर हैं।
- 5- यह कि उपरीक्त सेलैक्शन कमेटी मैं 3 मेम्बर थी और प्रत्येक के पास नम्बर देने के लिए एक - एक कापी थी इससे यह स्पष्ट है कि प्रत्येक मेम्बर के लिए एक - एक कापी तैयार की होगी व आफिस के लिए भी एक कापी अवश्य बनाई गयी होगी ।
- 6- यह कि शपथाकर्ता की पूर्ण जानकारी में है कि उपरोक्षित द्वागजात प्रतिवादी नम्बर - 2 के कब्जे में है जो वे जान बुझ कर जमा नहीं कर रहे हैं। मैं, शपथाकर्ता उपरोक्षत धार्म व ईमान से यह तस्वीक करता है कि

न्यन्दनां लाहा

शपथ-पत्र की धारा 1 लगायत 6 तक मेरे जातीय जाता में सच व सही है। इसमें न कुछ बूठ है बार न ही कुछ छिपाया गया है। भगवान मेरी मदद करे।

दिनांक -5-1988

श्षधंतता

MORAL WILLIAM

§ चन्दन लाल §

There advocate

Before the Central Administrative Tribunal, Allahabad
Registration No. 624 of 1987
Chandan Vs. Under of India

Objection against the amendment application is as under:

- I- That both the sides i.e. the petitioner as well as respondent have concluded their arguments in the case as is apparent from the order sheet itself.
- 2- That the case had been adjourned only for coments, the respondent Union of India had already given in writing that the said documents are not traceable, hence the same cannot be filed.
- S- That the amendment by which the petitioner wants all together a new case which is grossly barred by time and the same cannot be under any circumstances be at low ad as has been hold in 1987 A.T. & Vol. III page 507.

Presenting officer Union of India.

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